[Shri Guru Das Das Gupta]

eight to ten banks in the country and they should be allowed to work in a specific area identified for them.

Parliamentary control over the banks must be restored and the secrecy clause must be given a go-by.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); It is one o'clock and time for the Prime Minister to make a statement.

SHRI GURUDAS DAS GUPTA; I can continue after that.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); You please conclude.

SHRI GURUDAS DAS GUPTA: I have some more points.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); But your time is over.

SHRI GURUDAS DAS GUPTA: Sir, I beg of you, don't encroach upon me in this way. Please, it is very important. I will continue for some minutes after the PM's statement. Let the Prime Minister make his statement. There is no problem.

डा० अबरार अहमद खान: उपसभाध्यक्ष महोदय, माननीय प्रधानमंत्री
से मैं जानना चाहता हूं कि उनके एक
मंत्री गरद यादय ने देश को विभाजित
करने बाला जो यक्तव्य दिया है, इसके
संबंध में आपकी क्या प्रतिक्रिया है ?
गरद यादव ने जो वक्तव्य दिया है उससे
देश के अंदर एक सिधिल बार की स्थिति
पदा हो गई है...(व्यवधान)...
गरद यादव ने जो वक्तव्य दिया है उस
पर आपकी क्या प्रतिक्रिया है ?
...(व्यवधान)...

[उपसमापति पीठासीन हुई]

उपसमापति: न्या बात हो गई? what is it?

डा० भवरार ग्रहमद खान : जो शरद यादव ने वक्तव्य दिया है... उपसमापति : अभी प्राहम मिनिस्टर का वक्तव्य हो रहा है। आप सवाल पूछ लेना ।... (व्यवधान)...आप सवाल पूछ लीजिये। प्राहम मिनिस्टर का वक्तव्य तो होने दीजिए।... (व्यवधान)... आप यह सवाल में पूछिये। आप वैठ जाइये।... (व्यवधान)...वैठिये... प्लीज...आप बोलिये।

STATEMENT BY PRIME MINISTER

Regarding Measures for Promotion of Employment for the Youth in addition to Reservation for Socially and Educationally Backward Classes

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): Madam, on 7th August, 1990. I announced in this House the decision taken by my Government to implement the Mandal Commission's Report.

- As the House is aware, the Mandal Commission submitted its report on 31st December, 1980 to the President. Thereafter, this has been discussed a number of times in both the Houses and there was substantial support and forceful demands for the implementation of &ter~~ Mandal Commission's Report. The National Front had declared in its manifesto that it will implement the Mandal Commission's report at the earliest and during the elections it had made a solemn commitment to the people to implement it within a year of its coming to office.
- 3. When this Government took office, the President stated in his address that the Government is committed to the implementation of the Mandal Commission's report. In both the Houses, ^ there was persistent demand from a large section of the Members for its implementation. In the last Session I had assured in the Rajya Sabha that the Government will take its decision expeditiously.

- 4. This Government has taken a number of decisions to render justice to Scheduled Castes, Scheduled Tribes, Women, Minorities, Labourers and Other Weaker Sections. The decision of the Government on the Mandal Commission Report, in accordance with its prior commitment to render justice to the Socially and Educationally Backward Classes who constitute 52 per cent of our population, is part of these measures in this "Year of Social Justice", Baba Saheb Dr. B. R. Ambedkar Centenary Year.
- 5. In extending reservation to them, the intention of the Government is to give them social justice and a' share in the governance and shaping of the country in fulfilment of our Constitutional obligations. As Members are aware, a number of States have already provided reservation for the Backward Classes in their services. This Government's decision on the Mandal Commission's recommendations is in respect of service under the Government of India and the Public Sector Undertakings.
- 6. The Mandal Commission's Report is only with regard to Socially and Educationally Backward Classes.' Introduction of economic criteria into it will dilute its purpose. So, the Government Wants to make it clear that it is not possible to make any dilution of the 27 per cent reservation for the Socially and Educationally Backward Classes and 22. 5 per cent for Scheduled Castes and Scheduled Tribes.
- At the same time, the Government is equally concerned about the future of our Youth in general. In the Rajya Sabha, there was a suggestion from the Members to provide reservation for the poor over and above the reservation for the Socially and Educationally Backward Classes, and I had said that we would sympathetically consider reservation for the poor, irrespective of social groups. This was reiterated by the Finance Minister, Prof. Madhu Dandavateji in hte intervention in the Lok Sabha. We propose to provide an additional reservation of 5 per cent to 10 per cent for the poor, irrespective

- of social groups, entirely on the basis of appropriate economic criteria, after taking the sense of this august House.
- 8. It was another solemn commitment of the National Front to enshrine the Right to Work as a Fundamental Right in the Constitution. The Government intends, after interacting with political parties, to introduce in this session a Constitutional Amendment Bill to make the Right to Work a Fundamental Right within the available resources and seeks the cooperation of all parties in passing it, after due deliberations.
- Arising from our concern for our Youth is our decision to make employment the central thrust of the Eighth Plan. The Approach Paper to the VIII Plan has spelt out the Central task of the Plan as expanding of opportunities for productive employment at a rapid rate. The Plan target has been fixed interms of annual rate of increase in employment and has been fixed at 3 per cent increase per annum over the next decade. It is through vastly and rapidly expanding employment opportunities, particularly professional and commercial selfemployment. and through all-round productive employment-oriented growth of the economy that the problem of unemployment of the educated as well as of the poor can really be resolved.
- 10. Here it will not be out of place to mention that the Government intends establish a National Youth Council to ensure the involvement of the Youth in the building of the Nation and to focus on the problems of the Youth. In the light of this Government's concern for the employment prospects and the future of our educated Youth in gene ral, on 15th August, 1990, I announced our decision to increase the flow of re sources for various programmes of youth from R's. 20 crores to Rs. 265 crores, mainly for self-employment, higher stu dies, and for involvement of youth in literacy programmes. This was done in the light of the fact that Government jobs alone cannot solve the unemploy ment problem and other avenues of gainful employment have to enhanced.

[Shri Vishwanath Pratap Singh] 11. Appreciating these facts in true perspective, I trust that all sections of the country, and Hon'ble Members of Parliament will fully cooperate with us in the fulfilment of our social and Constitutional obligations and in our march towards social justice.

Statement by

THE DEPUTY CHAIRMAN: Now. I have a number of names for clarifications.

SHRIMATi RENUKA CHOW-DHURY: I think the subect is very I want to make a suggestion. If the House agrees and the Prime Minister agrees, let us have a full discussion on this. (Interruptions)

THE DEPUTY CHAIRMAN; Let me hear it. A't one time three people speak. Let me allow her.

SHRIMATI **RENUKA** CHOW-DHURY; I think the subject is very important. Keeping in view its importance we cannot benefit if only a few Members have clarifications within the limited, time. So, if the Prime Minister and the House agree, we should have a full discussion on it. ('Interruptions)

THE DEPUTY CHAIRMAN; Let the Leader of the House say, because it is the Government which has to react to it.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam, I agree with the suggestion made by my colleague. (Interruptions)

THE DEPUTY CHAIRMAN; Let him react to her. Then he will react to you and then he will react to the Chair. So, let him react first. (Interruptions)

श्री शमीम हाशमी (विहार): डिप्टी चेयरमैन साहिब, एक बात प्रधान मंत्री जी से पूछनी है ... (व्यवधान) मैं बहस नहीं करने जा रहा हूं, हमें एक चीज पूछनी है ... (व्यवधान)

डा. ग्रक्शर ग्रहमः खान (राजस्थान): प्रधान मंत्री जी मेरी बात का जवाब दें ... (व्यवधान)

उपसभापतिः वे खड़े हैं। वे जवाब दे रहे हैं। एक लेडी मेम्बर ने बोला है। आप उनकी बात तो सुन लें। जवाब तो देने दीजिए। ... (व्यवधान) में श्रापकी एलाउ करूंगी एक मिनट अ।प बैठिए ।

श्री शमीम हाशमी: अपने रिएक्शन के पहले मेरी बात सुन लें।

उपसभापति : वह डिसकशन हो, फ़ल फ्लेज्ड हो, सरकार तैयार हो ... (व्यवधान) अभी सवाल दूसरा है ... (व्यवधान)

SHRI M. S. GURUPADASWAMY:

A suggestion has been made by my colleague here that this subject may be discussed and the clarifications may be avoided. (Interruptions)

THE: DEPUTY CHAIRMAN: Mrs. Jayanthi Natarajan, it is her sugges ____ (Interrup tion. It is not yours. tions)....

डा० अवरार अहमद खान: महोदया, मैं कहना चाहता हं ... (त्यवधान)

THE DEPUTY CHAIRMAN; She has a right to make her suggestion. Sit down.

SHRIMATI RENUKA CHOW-DHURY; Everybody can speak.

ऋपनी रहे हैं, आप अपनी वात कहिए Let him say what he wants.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu); Madam, whai about me?

THE DEPUTY CHAIRMAN; He is responding to her suggestion, not to you. He did not mention your name. Have some patience. I will allow you to speak.

SHRI M. S. GURUPADASWAMY:: I am making a suggestion to the House. She has made a good sugges tion. We have agreed for a debate on National Security Council also and I thought the House wants a debate and I do not want to prevent the debate. It is an important document. There fore, I thought the House would agree with me if I concede that there should be a debate. I suggest, Madam, for your consideration, let there be a de bate and let there be no clarifications at this stage ____ (Interruptions)....

SHRIMATI JAYANTHI NATA-RAJAN; Madam,...

डा॰ ग्रबरार ग्रहमद खान: यह मुझाव ग्राथा था।... (व्यवधान) याद दिलाया था। सदन के नेताने भी कहा था...(व्यवधान)...

THE DEPUTY CHAIRMAN: Anybody who wants to speak on behalf of your party?

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh); Let the Leader of the Opposition speak..., (*Interruptions*)... This is not the way.

SHRI N. K. P. SALVE ^Mahai-ash-tra): Everyone is entitled to ask for clarifications.... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Salve, that is wrong. -----(Interrup tions)... I cannot hear three voices together.

THE DEPUTY CHAIRMAN; Mr. Abrar

डाः अवरार अहमद खान : आपकी स्थित है कि जब क्लरिफिकेशन के लिए नाम दे दिया जाए, तो क्लैरिफिकेशन कैंसल नहीं किये जा सकते।

Ahmed, my ruling was not that. Please sit down. Don't quote me wrongly. If I remember correctly I said Mr. Sukomal Sen was half way through asking his claritications and I

asked him to finish his clarifications. If you want you can see the record. I remember

I don't forget. इस मामले पर अगर आपको बहस नहीं करनी है, अभी पूछना है या बहस what I said in this Honse.

Let the House decide. I have no objection,

SHRI JAGESH DESAI (Maharashtra): Madam, I would like to... (Interruptions)...

THE DEPUTY CHAIRMAN: I will allow Mr. Shiv Shanker to speak.

श्री राम नरेश बादव (उत्तर प्रदेश): मुझे एक मिनट का टाईम दिया जाए ... (ब्यब्रधान)

श्री शमीम हाशमी: हमें दो मिनट टाईम दिया जाए । हमने मंडल कमीशन ... (ब्यवधान) लाठियां चखाई हैं श्रीर गिर गये हैं ।... (ब्यवधान) पचासो मर्तवा हमने लाठियां खाई हैं ।... (ब्यवधान)

THE DEPUTY CHAIRMAN: Tr Leader of the Opposition is on fa:

legs. *m*. THE LEADER OF THE OPPOS TION (SHRI P. SHIV SHANKER Madam, the proposal that has fall, from the Leader of the House abo the debate is unexceptionable. B Members of the House have be-often insisting that we should ha clarifications. In fact, I suggested th there should be a debate and no da fications on the other day. But I I gret to say that it was *mg** to said 'You cannot rob the right of t Members to seek the clarifications" was said that it is such a valual right that we will have the clanfl. tion* and the debate. Now it is t difficult for me to stand up and

[Shri P. Shiv Shanker] that merely we will agree for a debate and not for the clarifications. This makes my position highly embarrassing, i must say that the other day I

statement by

had a very bad retort from the other side.

SHRI DIGVIJAY SINGH (Bihar): It was Mr. A. G. Kulkarni from your side who suggested this and not anybody from our side

SHRI P. SHIV SHANKER: I would like to repeat(Interruptions).

SHRI VIREN J. SHAH (Maharashtra): Sometimes, the other side happens to be this side, which is the other side for the Leader of the Opposition.

डा० भ्रावरार भ्रहतद खात: उपसभा-पति महोध्या,... (व्यवधान) जब चाहें वदल लें ।...(व्यवधान)

THE DEPUTY CHAIRMAN: No crosstalk,

SHRI -P. SHIV SHANKER: Therefore, what has, been said the other day, let'us keep that in mind. It has been said that we would like to seek clarifications and we cannot deprive ourselves of that valuable right of seeking clarifications. If this be the position that has been established, let there be clarifications and the debate if they would like to have we would not like to... (Interruptions).

SHRIMATI JAYANTHI NATARAJAN: Madam, let me say something. {Interruptions).

THE DEPUTY CHAIRMAN. I will allow you. He is the Leader of the House. He is on his legs. I have to listen to him. Just a minute. (Interruptions). I will allow you. I never

श्री शतीय हाशनी : महोदया, ... (व्यवधान)

उपसमापति: अभी तो सिलसिला यही तय नहीं हुआ शमीम हाशमी साहब कि क्वेश्चन पृष्ठे जा रहे हैं कि डिस्कशन हो रही है।

यह पहले तय हो जाए तो फ़िर मैं आपको बुलासकती हं। अभी आप I am telling him. Somebody behind you is also asking.

Prime Minister

SHRI M. S. GURUPADASWAMY: Madam Deputy Chairman, I admire the ability of my friend, Shiv Shan-kerji; for his competence to argue his case. He is a lawyer and he can argue well, under any circumstances, on any case. I concede that. (Interuptions).

श्री संघ प्रिय गौतम : इनके मैंबर इनके काब में नहीं हैं इसलिए कह हैं... (व्यवधान)

उपसमापति: गौतम साहब, रूपया

SHRI M. S. GURUPADASWAMY: I am not taking shelter under any technicality. Let me make it very clear, i am not also objecting to the debate. What I say is this, knowing fully well, all of you know It. clarification in this House has been a debate all along. My friend says; it is a mini debate. He does not know, it is a major debate many times. (Interruptions).

THE DEPUTY CHAIRMAN: I wil] allow you.

SHR1 M. S. GURUPADASWAMY: Yes, yes, he knows it. (Interruptions).

THE DEPUTY CHAIRMAN; I can not allow you when he is on his legs. You are a sensible Member of Parliament and understand well that one persons can speak at a time. (Interruptions).

SHRI M. S. GURUPADASWAMY: My purpose, Madam, is not to have... (Interruptions) My purpose, Madam, is not to have debate in the name of clarifications. Let there be a purposeful, meaningful and pointed debste on this issue. It is very important. There-

THE DEPUTY CHAIRMAN: You can raise your objections later on. Let him finish first. Shrimati Jayanthi Natarajan. Mr. Desai, I asked Shrimati Jayanthi Natarajan.

SHRIMATI JAYANTHI NATARAJAN: I want to make a request to the hon. Prime Minister because he is here. This is what I have been trying to say from the beginning. All of us wanted a debate. That is entirely a different issue. Now the clarifications are very important because we have already raised it in the afternoon st 12 o'clock only because the Prime Minister will reply to the clarifications and we want to know his stand. ... ((Interruptions). There might be another Minister. (Interruptions). The reason why I am saying this is because even at 12 o'clock we raised this issue that Mr. Sharad Yadav has made a provocative statement and . there are certain clarifications that We want to seek from the Prime Minister which is not possible in the debate. This is the reason why we want the clarifications now. If the Prime Minister does not want to reply to them-I do not know why they are adopting a round-about way... (Interruptions),

SHRIMATI RENUKA CHOW-DHURY: I don't think there is anything roundabout. (*Interruptions*). What I am saying is.... (Interruptions).

SHRi JAGESH DESAI; Madam, have you allowed her?

THE DEPUTY CHAIRMAN: I will

■ nllow. पहले यह तो डिनाइड हो जाए कि
डिस्कगन हो रही है या क्लैरिफिकेशंज हो
रहे हैं। शभी तो वही समला तय नहीं
हुआ है।

If the House so agrees to have clarifications, we will go ahead with that. The Leader of the House, the Parliamentary Affairs Minister and the Business Advisory Committee will decide.

SHRI DIPEN GHOSH (West Bengal); Even after seeking clarifications.... (Interruptions).

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Let the BAC decide about a discussion. Now they can ask clarifications. (Interruptions)

THE DEPUTY CHAIRMAN: Yes, you speak. I will ask them to sit down. Let them finish their say. Then I Will ask them to sit down (*Interruptions*). I will allow them.

SHRI DIPEN GHOSH: When a statement is made on the floor of the House, certain questions arise in the minds of Members and they seek clarifications. The replies of the Minister or the Prime Minister may satisfy or may not satisfy the questioners. Yet, there can be an opportunity. We can get an opportunity of having a full-fledged debate thereafter also. They cannot be a substitute of each other. You cannot say 'either clarification or debate'. This is a serious matter.

THE DEPUTY CHAIRMAN: O. K. I have followed. I have understood what you mean.

SHRI P. UPENDRA; Let the BAC decide about the discussion. Now let us go ahead with the clarifications.

THE DEPUTY CHAIRMAN: I am going ahead with the clarifications. (Interruption). Yes, Mr. agesh Desai. I am allowing the clarifications now. Do you want to say something else?

SHRI JAGESH DESAI: My point ts, there is a difference between a debate and a clarification. In a clarifi-

cation, a Member gives his name and he is called. He is given a chance. (interruptions). Members' right cannot be taken away.

Statement by

THE DEPUTY CHAIRMAN: I am giving the chance. Mr, Kulkarni.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam, may I be permitted to say this, for a minute?

THE DEPUTY CHAIRMAN: Is that part of a clarification?

SHRI MAKHAN LAL FOTEDAR: This is part of the matter under discussion. Whether a debate should be there or a. clarification should, be there. I seek your indulgence.

THE DEPUTY CHAIRMAN: Yes.

SHRI MAKHAN LAL FOTEDAR: A point has been raised whether there should be a debate. The matter about Mandal Commission has national importance. We agree with this. On such a matter, the House should have a debate, dialogue and everything. But for that, a separate date can be fixed. But this is a right of the Mambers. (interruptions). I would lkie that clarifications should be sought and if the Government wants to discuss (it can dissuss it.

SHRI P. SHIV SHANKER: Madam Deputy Chairman, I am slightly exercised and I would appeal to the Leader of the House and other leaders of the different parties to consider it. The hon. Prime Minister has made this statement. This whole document perceives of an action in futuro. The hon. Prime Minister, after taking a decision whether it is going to be 5 per cent, 10 per cent or 7 per cent, or whether it is will have to again come before this House to make a statement. The entire document is what the Government is perceiving

today for future. If hon. Members decide that we must have ten times the debate, I am prepared tor it. But we must sometimes sit and discuss what attitude we should adopt for different documents of different natures. I do not see any necessary for a debate on this document because the Prime Minister will again come here on the basis of the decisions which he might take and again we. will ask clarifications and again there will be a debate. If it is the intention of all of us that we must go on with this type of debates, debates, debates, let us go on. There is no end. We are prepared for it. (Interruptions). Sometimes we should decide.

THE DEPUTY CHAIRMAN: I get the sense of the House that Members clarifications. Shri A. G. Kulkarni.

श्री शनीम हाशनी : महोदया, प्रधान मंत्री चले जाएंगे।

उपसभापतिः कैसे जाएंगे ? जनाब देकर जाएंगे ।

प्रो. मधुदंडवते : नहीं जाएंगे। अभी तो भंच साल तक हैं।

उपसमापति : मैं श्रापको बुलाऊंगी, जैसे गाम लिखे हैं, वैसे ही बुलाऊंगी । बीच-बीच में से नहीं बुला सकता । बोलिए, कुलकणी साहव ।

SHRI A. G. KULKARNI (Maharashtra): Madam, before seeking clarifications,, at the outeet, I am totally in support of the Government accepting the Mandal Commission Report and doing justice to the backward communities. For thousands of years the backward communities, the OBCs, subjected to tyranny, embarrassment and social injustice in. every respect. I remember when Dr. Ambekdar visited Sangli to plead some case, there were certain people who ap-

proached him and told him: "You are a leader of great stature and you are pleading a case which is in our heart because the socialist thinking requires that the backward communities should be given justice which was denied to them for the last 40 Or 45 years" 1 also remember that I had an occasion to meet Dr. S. M. Joshi, a little before his death, and I was discussing with him about the Mandal Commission Report. He told me in Marathi-I can only translate what he said in Marathi: "We have done injustice to the backward communities for thousand years. It is a sin and we must pay for it. "... (Interruptions) Madam, why I am more interested in this is, as soon as this announcement was made, various newspapers, various editors started a campaign as if some sin has been done and these backward classeis are being given some undue benefit some concessions, which will stop what you call it the intellectual class of people from getting education and opportunity. What I want to say is that since we got this freedom and we started ruling this country, if only what Dr. Lohia had commended had been accepteid,. these problems would not have arisen. He had, at the outset, said that all the preliminary and primacy education should be in Municipal schools or Government schools, not elite schools like St. Xavier School or whatever schools where children of middle class are getting education. Madam, if the primary education had been started in a modest manner, this type of a caste conflict would not have really been accelerated. As regards my questions for clarifications, I want to ask two questions. The Prime Minister has announceid a reservation between 5 ped cent and 10 per cent for economically backward classes. He must know, you know and I know, in my own town, there are widows, Brahmin widows, Maratha widows who because of the community structure cannot work as jharuwali, they cannot work as a sweeper because their community does not like it. They cannot survive because now in the new structure of the society the son does not bother about his mother. Where is she to go? So in determining backwardness, in addition to economic backwardness, social backwardness also should be taken into ac-

count and I suggest it should not only be "economically backward", it should be "economically and socially backward" so that this kind of difficulties can be taken care of. My last point it—some of my friends here were saying—I am not at all worried that the services may be disturbed, this may be disturbed or that may be disturbed, some military personnel may be disturbed; nothing of the sort. When you take a measure which is far-reaching, which disturbs the balance and when somebody tries to justify the existence of the socially backward people, this is going to happen. Unless we take the risk and take the risk for the betterment of the society, after fifty, years this country will not be strong. So this measure is in the best interests of the country and it is for the betterment of the society.

Prime Minister

THE DEPUTY CHAIRMAN: Now it is 1. 30. Should we adjourn the House for lunch and continue the) clarifications after lunch?

SOME HON. MEMBERS; After lunch.

PROF. MADHU DANDAVATE: Madam, is the debate shorter or are the clarifications shorter? I want this clarification

THE DEPUTY CHAIRMAN: It depends on the Chair. If the House so agrees, we can have lunch and...

SHRI GURUDAS DAS GUPTA; Madam, the subject is one which calls for seriousness in consideration. The House should decide to sit through lunch and seek clarifications.

SOME HON. MEMBERS: No after lunch.

THE DEPUTY CHAIRMAN: If the House agrees to have lunch, it is okay with me. We can adjourn for lunch now and have clarifications and the calling-attention after that.

Now we adjourn for lunch for one hour.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirtythree minutes past two of the clock, The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Now, clarifications. Yes, Mr. Mathur.

थी। जनदीश प्रसाद मायर प्रदेश): महोदया, सवप्रथम तो मैं यह बात कह दंकि मेरा दल धारक्षण के पक्ष में है, विरोध में नहीं । इस पृष्ठभूमि में मैं दो-चार प्रश्न प्रधान मंत्री जी से करना चाहूंगा । उन्होंने कहा है कि मंडल रिपोर्ट Introducing economic criteria will dilute its purpose. वह डायलूट कैसे होगा ? पासवान जी क्षमा कर दें, भासवान जी हों, शिवशंकर जी हों या ऐसे ही हमारे और मिल परिवार हों जिनका कि एक स्टेट्स बन चुका है आर्थिक दृष्टि से भी, एजुकेशनल दृष्टि से, हर दृष्टि से तो इनको न देकर जो वास्तव में गरीब हैं उसको दिया जाये, इसमें क्या ज्ञापित है ? क्योंकि भय यह है कि उन क्लासेज में भी जो प्रभावी हैं, शिक्षित हैं, पैसे वाले हैं उनके वेस्टेंड इंट-रेश्ट तो नहीं पैदा हो रहे हैं या हो जायेंगे । यह वेस्टेड इंटरेस्ट पैदा न हो श्रीर वास्तव में गरीब को ही पहुंचे, इसमें ब्रापित क्या है ब्रीर डायलशन कैसे हो जायेगा?

इसरे, प्रधान मंत्री जी ने फंडा मेंटल राईटस के बारे में कहा है कि "Government, after interacting with the political parties.." वडी सफ़ाई के साथ बारक्षण के मामले में श्रस्य दलों से बात करने को नकार दिया गया है, क्योंकि वक्तव्य में केवल यह कहा है कि जह ५२ राईट टूवर्क और फंडामेंटल राईट बोबित किया जायेगा उसपर अन्य धलों से बातचीत की जायेगी। महोदया, इसमें कहीं इस बात का इंगित नहीं है कि ग्रारक्षण के मामले ५र भी बातचीत होगी । इसी संदर्भ में मैं यह

पूछना चाहुंगा कि कौन सा कारण थाकि ग्रापने इतनी जल्दी घोषणा की ग्रीर उसके थोड़े दिन बाद, एक सप्ताह बाद आपने ग्रीर जो दूसरे लोग हैं उनके लिए भी घोषणा की है। इसरी बात यह है कि भ्रापने यह जो घोषणा की है 5 से 10 परसेंट की, इसमें यह बात गोलमाल रखी गई है कि यह त्रारक्षण किसके लिए है। यद्यपि इससे यह भाव निकलता दिखाई देता है कि जिन जातियों के लिए ालरेडी आरक्षण है, उन जातियों से शलग, जिनको अपर कास्ट कहा जाता है, उनके लिए यह बारक्षण होगा। ऐसा बाभास होता है लेकिन श्रापने साफ़ नहीं कहा है। तो इसको गोलमाल रखने का अभिप्राव क्या 축?

शब प्रश्न यह है कि धापने जो 5 से 10 परसेंट कहा है यह सीना बना है ? 5 से 10 परसेंटतक का अर्थ द्या हैं ? या तो ग्राप 5 परसेंट कर देने या 10 परसेंट कर देते । क्या आपने जैसे घन्य वैकनर्ड कनासेज के सैक्शन बनाए हैं वैसे ही श्रीर डिवीजन क**रेंगे** कि इतना क्राह्मण को, इतना कायस्थ को मिलेगा। यदि यह अभित्राय है तो ापा करके समाज को ग्रीर विभक्त मत करिए ।

श्री विश्वनाथ प्रताप सिंह : ने जहीं रमण्टीकरण दे दं। इसमें यह व्यवस्था है कि सोशल कैटेंगरीज न रखकर आधिक आधार पर आरक्षण करने की बात है।

श्री जगदीश प्रसाद माथर : अव प्रश्न यह उठता है कि जो सोशल कैंटेगरीज हैं क्या उनमें जो आलरेडी आरक्षित है उह भी इस रिजर्वेशन में शामिल होंगे या नहीं होंगे ? यानी जो संप्रदाय शाज भार-क्षण में घाते हैं और जो धारक्षण से श्राज तक बाहर हैं तो इनमें से ारक्षण किसका होगा ? जैसे जुलाहा ब्राफ बार-क्षित श्रेणी में श्राता है तो क्या जुलाहा भी इस क्रार्थिक क्राधार पर होने वाले. श्रारक्षण में शामिल होगा या जो पहले से ब्रारक्षित नहीं हैं जैसे ब्राह्मण, राजपूत, ठाकुर श्रादि वही शामिल होंगे ? यदि जुलाहे को आप शामिल करेंगे तो यह तो ग्रोवरलैपिंग हो गया । तो इस ग्रोवर-लैपिंग का अभिप्राय क्या है ?

था विश्वनाथ प्रताप सिंह : ग्राप मना कर रहे थे कि ऐसा मत की जिएगा। जब तक हमने स्टेरमेंट नहीं दिया था, तब तक ग्राप हाथ जोड़ रहें थे कि ऐसा मत की जिएगा।

श्री जगदीश प्रसाद भावर : मैंने यह निवेदन किया था कि जो आरक्षण से आज तक बाहर हैं, जिनके लिए ग्रापने 5 से 10 परसेंट की बात कही है, उसमें भी क्या प्राप जातिबाद बंडवारा करेंगे ? यह प्रयत सलग है, वह प्रयत अलग है। महोदया, मुझे दु:ख इस बात का है कि घोषणा करते समय अन्य सभी दलों से सहयोग नहीं लिया गया । कोई भी दल सिद्धांततः इसके विरोध में नहीं यदि सबका सहयोग लिया जाता तो शायद बाल जो अवंडर खड़ा ह्या है, उसकी हैम कुछ भांस कर पाते।

दोनों घोषणाओं के बीच में यह गैप क्यों याया ? यदि दोनों घोषणाएं साथ होतों तो मायद आज जो स्थिति पैदा हुई है और हमारे जलान मंत्री को बावेश में श्रागर ऐसा बयान देने का उत्साह पैदा हरा, वह न होता । इससे तो यह आभास हो रहा है कि चंकि एक बबंडर खड़ा हवा, उसके परिणासस्वरूप श्रापने यह घोषणा की है। इसे देर आयद दुरुस्त आयद वहिए या जो भी कहिए लेकिन दोनों घोषणाओं को साथ-साथ करने में क्या आपत्ति थी ? क्या ग्राप यह देख नहीं पाए थे ? मैं पासवान जी से और दसरे मंत्री जिन्होंने क्यान दिया है कि सड़कों पर धा जाग्रो, करबढ़ प्रार्थना करता हं कि आप मंत्री हैं, आप लोग ऐसी गडबंड न करें क्योंकि संयम बहुत बड़ी चीज है। यही मेरा निवेदन है। धन्यवाद।

SHK1 GURUDAS DAS GUPTA (West Bengal): Madam, there is no question of our party not supporting fully the decision of the Government to implement the recommendations of the Mandal Commission. We are hundred per cent

. for Mandal Commission. Let there be no misunderstanding about it. While participating discussion on the in the very first day, I had cautioned the behalf of my party Government on that there is a potential danger of a backlash. Actually that backlash taking place. It is time for the Government to understand that there may political insinuations. That possibility is not ruled out. Some people may be acting in a different way while speaking in the actually they may be Parliament, but encouraging them. That is different. But why are the forces which were aligned to the Mandal Commission recommendations are being able to sway the sentiments of the young people? The problem is the staggering problem of unemployment, The staggering problem of unemployment is accentuating everyday. Madam, I am afraid that it will not diminish as a result of the constitutional amendment that the Government proposes to bring about incorporating the right work in the constitution. I am not against it. I am definitely in favour of it. That will be considered to be a milestone. The point is that even that amendment of the Constitution will not, by itself, by an effective step for the creation of additional job opportunities. This is bound to happen in a capitalist crisis-ridden society whether the people, instead of fighting together for more job opportunities or bringing about a social restructure, amongst themselves tor the diminishing cake of employment. This is what is happening in this country. Therefore, while dealing with the demonstrators I implore upon the Government to ensure that there is no scope even for a complaint of excessive use of force. Somebody was raising this question in this House. I do not know to what extent that is correct. But the Government should be cautious to ensure that no scope is left for others to raise the issue of Police excesses. The public life may Suffer up to any extent, but we have to be cou tious with regard to our dealing with the younger generation. Maybe they are misled for the time being.

Prime Minister

[Shri Gurudas Das Gupta]

My third point is this. There is a paradox. Supposing the owner of a factory belongs to a lower caste and the backward class as determined by the Mandal Commission and that factory has a number of workers belonging to the higher castes. According to the model of Mandal Commission, there is no solution and according to the prescription that the Government offers according to that model, there is no solution.

SHRI DIPEN GHOSH: There the onus lies on the higher castes. It is about the Government and the public sector organisations. The question of private sector does not arise.

SHRI GURUDAS DAS GUPTA: The question does definitely arise. Let us p. ssume for the time being that this is the model \which the Government wants the private sector to emulate. is it not so, Mr. Prime Minister? You want the private sector to fall in line with the public sector. Therefore, (here is a contradiction. There may not be an apparent contradiction. But it is a contradiction. The contradiction is this. When a particular caste has been determined to be backward, will the economic consideration be taken into account while evaluating the individual right to have work according to the Mandal Commission. In a backward caste while determining the priorities, will the people having high income have the same priority as the people having much lower income? I do not say that economic priority should be taken while deciding the backwardness of a caste. The castes have been determined. Which are the backward castes has been determined? But amongst the backward castes themselves, if a well-off person gets the same treatment from the society or the Government as that of a person having a much lower economic status...

THE DEPUTY CHAIRMAN: You need not smoke a statement longer than the statement made.

SHRI GURUDAS DAS GUPTA:; I am not making a statement.

THE DEPUTY CHAIRMAN: Please ask only questions.

SHRI GURUDAS DAS GUPTA; I am just pointing out one fallacy. Therefore, the Government will have to respond. In a backward caste, while determining the priorities, the economic status will have to be given importance. (*Interruptions*)

Madam, I believe, it is time the Government calls an all-party meeting. I raised this issue on the floor of the House several days ago. Unfortunately, there has been no response. I would request the Prime Minister. In view of the backlash, in view of the anti-reservation stir and in view of the intricacy of the problem, it is necessary that we evolve a consensus, not on the implementation of the recommendations of the Mandal Commission, but on how to face the anti-reservation stir and how to bring about a situation where people of the higher strata but having a much lower -economic status will feel assured.

Therefore, I want the Government to respond to the situation with a broad rnind^ It is not just by saying that you would like to implement the report of the Mandal Commission that you can bring about a solution. I do hot think a solution can be brought about simply by saying so.

THE DEPUTY CHAIRMAN: Please be brief. We have the Calling-Attention Motion also. We have to finish it.

SHRI GURUDAS DAS GUPTA: There fore, I hope, the Government would respond to the situation with -wisdom,, caution and a democratic approach.

THE DEPUTY CHAIRMAN: Shri Sukomal Sen. He is not here. Prof. Thakur.

PROF. CHANDRESH P. THAKUR (Bihar): Madam, thank you very much for giving me this opportunity.

SHRI M. A. BABY (Kerala): There is something wrong, Madam. I should have been called.

THE DEPUTY CHAIRMAN: I will call you after he finishes.

PROF. CHANDRESH P. THAKUR: Madam, the Prime Minister's statement concerns a very vital aspect of our socioeconomic life. We all want a just society We also want a socially-cohesive society. We respect the instrument, the Constitu-tional instrument, of reverse discrimination which we practise and which the other countries of the world have appreciated.

The hon. Prime Minister and myself and, for that matter, most of us, have been raised in an intellectual tradition which upholds the values of scientific temper, modernity in the society and a social order which is stable and cohesive. It is a fact— it does not require much intellectual capability to understandthat at the lower end of the social divide, and castes coverage. Constitutional provisions also take note of the classes. It is also true that poverty and deprivation are the principal handicaps which lead to educational capabilities not being acquired by large sections of the poor people. Therefore, given this kind of situation, to the extent this is an intent of declaration, the first intent of declaration, of the Government that it is going to consider economic criteria for reverse discrimination, I welcome it. It is healthy, it is rational and it is socially nondivisive.

Coming to the clarifications which I want to seek from the Prime Minister, firstly, I would like to ask, why this tentativeness about it? Why this 'five to ten per cent'? It is not an honest statement. It is a statement which indicates the anxiety of the Government to set only the agenda for a

debate rather than a clear direction of the change of policy of the Government.

Madam, the second thing is, the hon. Prime Minister's statement says 'five to ten per cent' more reservation. In that case, is it going to cut across all social classes? If it is going to cut across, by implication, it means that the economic criteria should be given priority, should be given weightage. If that logic is to be extended further, would it be possible for the Government to consider and say that the same socio-economic considerations should cut across in the case of other sections of the reserved category, whether it is 27 per cent or whatever? (Time-bell rings) The related aspect is, while implementing the report of the Mandal Commission, which we all welcome will the Government consider that for the next ten years, the poorest of the poor will get the first priority, so far as the 27 per cent reservation category is concerned? This will not negate the Government's declared intention or disrupt the Government policy. It would simply mean, if you want social justice, economic justice, then this reservation category must take note of the basic economic injustice of our society, among that 27 per cent also there are destitudes, then there are others who are fat cats. Will the Government consider on priority basis in the next 10 years to take only the poorest of the poor—I am not saying, denying the others—but give the poorest some priority?

Lastly, Madam, youth is exercised. As a person related to university I come in contact with them. I happen to be a Member of Parliament and, therefore, I have to face a lot of problems. The whole of North India campus is facing the problem. I am sure it is not the intention of the Prime Minister to see that the campuses should be on fire because it is going to destroy the upbringing pattern of the younger generation who are going to be the decision-makers of tomorrow. Can the Government consider that there should be a prolonged period of national debate to prepare receptivity in the minds of those who are going to be at the receiving end and take the nation into confidence with a concrete agenda rather than coming forth post-haste with political considerations? expediency (Interruptions).

SHRI MENTAY PADMANABHAM (Andhra Pradesh): This Mandal Commission report has been pending for the last 12 years.

Statement by

PROF. CHANDRESH P. THAKUR: I am not taking a partisan or political stand. I am trying to explore the mind of the Prime Minister on these considerations that, is it possible to create a receptivity? Even the best things can be handled badly. If it is a legitimate, valuable and a welcome step, and it is welcome because all parties have accepted it, then why create in the process at the entry point in the process of implementation, a calculated divisive-ness? And it is here that I intend to raise a finger of accusation against the Prime Minister that it is a political expediency or is it some other agenda, rather than the noble purpose of giving reverse discrimination an accelerated path of implementation which is weighing with the Government?

I think the Prime Minister in his capacity as the leader of the Government has a responsibility to turn the course of events in the society. The very fact that the initiative rests with him should not be used for political, partisan or personal purposes. He will go down in history if he uses it in a healthy way, in a non-political way, and carries the nation with him by creating a climate of receptivity for that and there are ways to do that.

SHRI M. A. BABY: It is well known that the present statement has been made as a response to the unrest and unruly riots that are slowly picking up in different parts of the country. So far as my party is concerned, we would impose a reservation on our considered comments for the full-fledged discussion, but at the same time. Madam, I would like to seek certain clarifications.

Firstly, Madam, in both the Houses of Parliament, all political parties have agreed to the implementation of the Mandal Commission report. At the same time it appears that certain sections within our country are opposed to this and in different parts of the country an agitation opposed to the implementation of the Mandal Commission report is picking up. I do not know whether such organised, unruly riots can be there without at least even the tacit support of

certain organised political groups. And it is a well-known secret that certain political groups, though openly state that they are for the implementation of the Mandal Commission report, are working behind this < kind of agitation because of their political compulsions. I wish that the open statements of all political parties are sincere and they stick to them. But in case tacit support is being given by certain political parties in toto or by certain sections within certain political parties, then it i? highly deplorable and is nothing but political hypocrisy. Therefore, I demand that if 'all political parties responsible their to proclaimed pronouncements, then they should state that if any member of their political party is, directly or indirectly, found to be behind such unruly riots and agitation, they will take strict disciplinary, action against him. I hope, they will make such a statement and stick to that.

Let me confess, Madam, that on the latest declaration of the Government through its Prime Minister, I am having an apprehension whether this will help to resolve the confusion and complications, or this will further accentuate the complications and confusion, I do not know.

I am very sincerely expressing my apprehension.

Now I would like to seek a clarification in relation to the philosophy behind this pronouncement. There we have to have a historical perspective in relation to the philosophy of reservation. I do not have any wrong understanding that reservation is meant for doing away with, the economic inequality in the society. As a part of the freedom movement, the concept of reserva> tion was generally accepted by all political forces as an adequate measure to do away with social discrimination, the inhuman and cruel social injustice and discrimination meted out to different communities for centuries together. And reservation was never intended as a measure to do away with economic inequality. So now if you are going in for a similar knid of reservation, as has been pronounced in the statement of the Prime Minister, whether it is relegating that philosophy which, in fact, prompted the framers of the Constitution to incorporate this understanding in Constitution and whether a new philoso-

phical perspective is being propounded? This has to be clarified. This is a very important thing.

Now when a statement was made regarding Mandal Commission Report, many hon Members cutting across political differences demanded, while supporting the implementation of the Mandal Commission Report, that for the backward communities there should be an economic criteria also put for those who have come off well from among these backward communities. "What is the harm if such sections are identified and taken away from the purview of the facility of reservation?" And then it was stated that the philosophy of reservation is something different. Economic factors should not be taken into consideration and all that. Now, as per the present statement, economic disparities are being taken into account. So what is the harm if those particular sections from among backward communities who are the economically, educationally and socially developed are taken away from the benefit of reservation and the genuine elements, those who should enjoy the benefit of reservation, are provided more opportunities? I would like td have your clarification on this.

Some Members have expressed a point that communities or families like that of Paswanji have come up very well. Should they enjoy the benefit of reservation or not? Here I would like to make a very clearcut understanding that so far as the Scheduled Castes and the Scheduled Tribes are concerned, we should not discuss the question of putting an economic criteria at all. 3. 00 P. M.

We Should be very clear about that. Only for the other backward communities, we shall discuss the question of putting the economic criteria.

Since we are going to have a full-fledged discussion on this question in relation to this proposal of 5 to 10 per cent reservation, I do not want to dwell further on it.

Now, as part of the statement, it is very heartening to note that the Prime Minister has reiterated the idea of setting up a National Youth Council. This is very important. First of all, I want to seek clari fication as to what is the time-table for setting up the National Youth Council. Secondly, I want to mention that this is very very important considering the fact that the youth and students of our country are being exploited by the vested political forces for their own ulterior political motives. Youth and students sections are the most vibrant and dynamic sections having big idealism, but at the same lime in different parts of the country we find that they are being misguided by various forces -secessionist forces, communal forces and terrorist forces. Therefore, the youth and students sections should be taken into confidence. For the last four decades or so this was never done. I congratulate the. present Government for having taken the initiative in convening the meeting of the youth organisation representatives and even mooting the idea of setting up the National Youth Council. Unless they are taken into confidence, unless we involve them in the decision-making process, the alien forces, the politically hostile forces, who want to foster terrorism, communalum and separatism country, will utilise the youth and students sections. So, the Government should go ahead with a timebound programme of setting up National Youth Council and involving the youths and students of our country in the national reconstruction process.

Prime Minister

I would also like to seek one more clarification. As part of the intervention in a discussion the hon. Prime Minister had stated that the present Government is not against, but the fact is that it is in favour of reserving a certain percentage of seats in both the Houses of Parliament for those who are economically backward. I heard the hon. Leader of the Opposition readily agreeing to that proposal. In view of all the developments and all the discussions that we are having, I would like to know whether the Government is seriously thinking about that pronouncement of the Prime

[Shri M. A. Baby]

Minister, especially in the background of the Congress Party, a very important political force even today, also agreeing to it. In case the Government is in favour of going ahead seriously with that proposal, my only humble submission is that before making any serious statement about that proposal, all political parties should be taken into confidence and that there should be a proper discussion and consulations. Only after arriving at a consensus we should go about that.

Statement by

SHRI SHABBIR AHMAD SALARIA: (Jammu and Kashmir): The Statement of the Prime Minister has not reiterated, which I think in the present circumstances ihould have been done, that, in fact, the Mandal Commission's Report has not been accepted in toto. The message should go that it has been accepted only to the extent that the castes mentioned in the Mandal Commission are also accepted by the State as backward classes.

Secondly, the Statement should have further made it clear to those agitating that this reservation is not for all times to come; that it is limited to a particular period.

Thirdly, so far as the question of teservation of 5 to 10 per cent is concerned, the Statement is rather ambiguous. It should be made clear by the hon. Prime Minister that this 5 to 10 per cent additional reseravtion will be over and ibive the reservation made in favour of the socially and educationally backward classes recognised by the Mandal Commission and also endorsed by the States as backward. Therefore, to that extent the hon. Prime Minister may clarify the matter.

Now it is said that 5 to 10 per cent will be a reservation in addition for the poor. Who is poor is a question of fact and it is a question to be decided and the Prime Minister has rightly said that this mat'er will be decided only after taking the sense of this august House. To determine who is poor is a very difficult matter. You can know who, is poor in the case of salaried

classes but these small merchants, these hawkers and other people whose income is not known, they generally escape. Therefore, it is possible that people having more income may come into this category and thereby take away the right of the genuine people. That care shall have to be taken. Therefore, to that extent I seek a clarification from the Prime Minister.

Then, there has been assurance that a National Youth Council is also proposed to be set up. I would request the hon. Prime Minister that such a Council should be a statutory body and given a statutory status. May I know from the Prime Minister whether he would agree to that or whether that is already in his mind? That may kindly be made clear?

Furthermore, I would like to make a submission. What is agitating the minds of the people is that whenever there is a reservation, it is going to be a case where merit has to be ignored. If there is a reservation, there is a merit list also. If there is a reservation, there is merit list and there is a cut-off line. Supposing in professional colleges, we have the last candidate taken on merit with 80 per cent marks. Then, there is a boy with 50 per cent marks from the backward classes. Those persons having marks between 50 per cent and up to 80 per cent are the people who are left in the wilderness and they are the people who are making the noise. I would, therefore, submit that for them also some way should be found out, and that is where the shoe pinches. If that can be done and that is a very difficult thing—I have no answer to that-if we have to give reservation, we have to sacrifice merit and if we can save merit somehow, kindly find a way out. Thank you very much.

SHRI BHUVNESH **CHATURVEDI** (Rajasthan): Madam Deputy Chairman, before the statement made by the Prime Minister, all these facts were published in the newspapers and broadcast through radio and television in the morning. May I know from the Prime Minister, was it a deliberate attempt? Is it not contempt of the House? The Prime Minister has mentioned in his statement "Year of Social Justice",

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Baba Saheb Dr. B. R. Ambedkar Centenary Year. " May I know from the Prime Minister what were Dr. Ambedkar's views in various statements given before the Constituent Assembly? Is it not contrary to what he had advocated at that time? The first Committee was formed and chaired by Kala Kelelkar and they submitted their recommendations. May I know from the Prime Minister whether these recommendations were considered while formulating these two statements? Mr. Naik for-former Member of Parliament. a He was also a member of the Mandal Commission. Ke gave a dissenting note. May I know from the Prime Minister what he had said and whether those dissenting notes were also considered while formulating these polices? This is the second statement given by the Prime Minister on Mandal Commission and its implementation. This statement is also very vague and fails to clarify many points. To make Right to Work as a Fundamental Right in the Constitution is a welcome step. But the Prime Minister in his statement on page 3 and para 8 nullifies it by saying "within the available resources... " Does it not dismantle all that the Prime Minister has asserted in his statements on this issue? May I know from ther Prime Minister whether he would consider the benefit to be restricted or to be enjoyed by only one or at the most two members from the two families, two generations as many vested interests have been developed and only certain families, classes or castes continue to enjoy all these benefits. Will the Prime Minister care to pull up his two erring Ministers, who virtually provoked a caste war in the country two days back? Not standing on prestige issue, we shall be interested to know whether the Prime Minister will invite youth and students for talks. In the end, I will only urge that merit should not be a casualty in all those political issues and policies. Thank you.

SHRI MADAN BHATIA (Nominated): Madam Deputy Chairman, my allegiance to the Constitution of India is supreme. It is with that spirit that I have stood up to share my thoughts with this hon. House and with the hon. Prime Minister. The hon. Prime Minister, the other day, announced in this hon. House that the Gov-

ernment had decided to implement the Mandal Commission report, thereby reservations to the extent of 27. 5 per cent for educationally and socially backward classes and those classes to be identified on the basis of castes. When the voice was raised in the country that economic backwardness has been ignored, then this statement comes up and in paragraph 6, it says, "The Mandal Commissions' report is only with regard to socially and educationally backward classes. Introduction of economic criteria into it will dilute its purpose. " So economic criteria has specificaly been excluded and the previous decision has been stuck to, namely that the reservations shall be for educationally and socially backward classes, to be identified on the basis of castes. Mr. Prime Minister. - this report was submitted in December 1980. A subsequent judgement of the Supreme Court reported in 1981, ia some States, has made the very basis of this report constitutionaly questionable. Before I come to that judgment. I will like to draw the attention of this hon. House and the hon. Prime Minister to three articles which make that position very clear. There is article 15. It says that the State shall not make any discrimination on ground of religion, caste, race, sex etc. But there is... (Interruptions).

श्री राम ग्रवधेश सिंह (बिहार) : सारी बहस तो पैरा 4 पर है। सारी बहस उपधारा 4 पर है।

उपपन्नापति : राम ग्रन्धेण जी, प्रधान मंत्री जी जवाब देंगे, ग्राप नहीं देंगे।

श्री राम ग्रवधेश सिंहः यह हाउस को गुमराह कर रहे हैं।

उपसभापति : वह सही बोल देंगे ।... (अयवधान)

श्री राम अवधेश सिंह : यह संविधान की धारा 15 की जो उपधारा 4 है उसकी बात नहीं कहते, वह तो उपधारा 1, 2, 3 की बात... (श्यवधान) यहां तो जो परिभाषा की गई वह तो की गई लेकिन संविधान की धारा 15(4) में जो है उसकी बात ग्राप बोलिए 1.... (श्ववधान)

श्री राम अवधेश सिंही

Statement by

*से आप बोल रहे हैं।....(ब्यवधान)

SHRI MADAN BHATIA: I think, the hon. Prime Minister will protect me and the Chair, of course, will protect me. (Interruptions). Madam Deputy Chairman, there is an exception in sub-clause (2) of article 15.

THE DEPUTY CHAIRMAN: I thought you made an exception to Mr. Ram Awadhesh Singh.

SHRI MADAN BHATIA: Nothing in this article or article 29...

श्रीराम अवखेश सिंह : मैं ग्रापसे रेक्वेस्ट करता हं कि प्रथम संशोधन का जो डिबेट है ग्रौर जनाहरलाल जी नेजो जवाब दिया है वह कुपा करके पढ लीजिए जवाहर ल'ल जी ने जो नवाब दिया है प्रथम संशोधन में, इस सदन में बहस हई, उसको निकालकर पढ़िए, ग्रगर हिम्मत हैं तो * ग्राधी बात करते हैं, ग्राप लोग।

SHRI KAPIL VERMA (Uttar Pradesh): expunge*. Madam. please It unparliamentary.

THE DEPUTY CHAIRMAN: I will expunge. (Interruptions)

एक माननीय सदस्य: ये ही ईमीनदार है, इस हाउस में, ... (व्यवधान) ...

उपसमापति : चाहिये।

श्री राम ग्रवधेश सिंह: जिनको मानते हैं, उनके भाषण कोट करते हैं, जवाहरलाल जी का, उन्होंने क्या कहा, किस श्रोधार पर संशोधन हुआ, इकोना-मिकली क्यों नहीं जोड़ा गया? एंड एजकेशाली रखा गया, इकोनोमिकली क्यों नह जोड़ा गया, ये बताइये आप . . . (व्यवधान)

श्री संघ प्रिय गौतमः मैडम, राम ग्रवधश जी के शब्दों पर मत जाइये । उनकी नीयत को देखिये।

Prime Minister

उपसभापति : भावनाएं देख रही हं।

SHRI MADAN BHATIA: Madam, there is an exception contained in subclause (4) which says that the State may take measures which are discriminatory, for the advancement of socially and educationally backward classes notwithstanding anything contained in clause (1) or Article 29 of the Constitution of India. It does not make any reference to Article 16. Article 29 says that the State shall not discriminate in matters of admissions to educational institutions on grounds of caste, religion, sex, race, etc. It is because of Article 15 sub-clause (2) that the State has been given this power to make reservations in educational institutions. So far as reservations in Government service are concerned, they are exclusively dealt with in Article 16. Article 16 is a self-contained article dealing with the right of employment in the State. It says there shall be total equality of opportunity in matters of employment in the State. Subclause (4) and subclause (4) alone of Article 16 gives the power to the State to make reservations in matters of employment in the State. And what is the expression which is used in sub-clause (4) of Article 16? It says not socially and educationally backward classes; it only speaks of backward classes. The expression 'socially and educationally' does not exist in Article. 16 at all. (Interruptions). I will come to Articles 46 and 335 if the hon. Member wants. I will also come to Article 340. This Article

16(4)—and Article 16(4) alone, I re> peat—gives the power to the State to make.

^{*}Expunged as ordered by the Chair.

reservations and reservations can be made only in favour of 'backward classes' and the expression 'socially and educationally backward' does not exist in sub-clause (4) of Article 16. This position came up for interpretation before the Supreme Court as I have submitted. A subsequent judgment of the Supreme Court Iras made the very basis of the Mahdal Corrimission report constitutionally questionable and this is a judgment which was delivered by Mr. Justice Krishna Iyer. If there was one Judge of the . SijSreirie Court whose heart throbbed for the poor and the backward, it was Justice Krishna Iyer. And what does he say? I shall just read these lines: "To casteify reservation even beyond the disnial groups of back ward most people euphemistically called & Scheduled Castes and Scheduled Tribes, is to run a great Constitutional risk". This is an important line. "Caste ipso facto is riot a clkss in" a secular State*'. And lie goSs on to say, "Trie remedy of reservation's to' correct inh' ere'h't' irriba-iafceis mlist not be overplayed. Backward classed outside' the Scheduled Ca&fe arid' Trities ckrfnot byjJass article 16(2). " It means total equality of opportunity. li sirys, wtiefe very substantial cultural arid economic disparity stares at society, if any reservktioii is made & meet trie test of coristHiitibKallty, in favdiir of ariy particular class, then i{ rnust be so culturally ahd economically substantially backward that its eeoribmic aha cultural b'atkwardndss stares at the society. This is th6 test! Arid by adopting the test of the Maridal Commission Report; the test would be, socially ari3 economically backward classes should be ide'ritified by castes. Vou are not only violating article 16 of the Constitution, but according to this judgement you are violating the very basii concept df the Constitution, namely, secularism. The Other day, the hori. Prime Minister said, "I hope the jutiliciary wiM not stand in the way, and if the judiciary starids in¹ the way, we shall find a way out". H this statement stands, there is no other way except for the Supreme Court to strike down the Mahdal Commission Report. Arid oh what basi Article 16, which not only by itself is a proVisicm of the Constitution—Supreme Court says

equality of opportunity contained ia article 16 is a part of the basic structure of the Constitution and Supreme Court also says that secularism is a part of the basic structure of the Constitution—

THE DEPUTY CHAIRMAN: Please come to your clarification.

SIHRI MADAN BHATIA: Madam, I am coming to that. Because this was the stateriient wliith was made oy trie hbii. Prime Minister, I am referring td it.

SHRI VISHWAtfATH PRATAP SINGIF: Is it yotir party's view that the Mahdal Coirirhlssidri work has to be struck down?

SHRI MADAN BHATI'A: I am speaking because of my allegiance- to the Constitution. I have taken the oath to uphold the' Cdtistitttidrl: I respectfully sttbrhit, I am speaking in the name of the Constitution.

PROF. MADHU DANDAVATE: Mr. Bhatia, please excuse me. You just' tfciw sky that ydu' are saying all this beea'tise of your aliejSancfe to the CohMtutidn. iDoes it mearf that other Members of your party do not owe allegiance to the Cohstitutibri?

SHRI MADAN" BHATIA: They havfc aliegiairice. Sd fat as the Constitution is cdriCerned, arty Mertiber is entitled tt> hkve h'is own views. I c'ah also actfuse you" that you are violating the Constitution: Will it help

PROF. MADHU DANDAVATE: No, no, not at all.

SHRI MAIJAN BHATTA: Then whfr are you raising thfis question I ssiiy that the Prime Minister is violating; the Constitution. Will it help?"

THE DEPUTY CHAIRMAN: We aws not discussing the constitutional vafldSty of anything. Put your questions to the Prime Minister.

SHRI MADAN BHATIA: I want to seek three clarifications. My first clarification is this. In view of the judgement

r Shri Madan Bhatia]

Statement by

of the Supreme Court, will the hon. Prime Minister consider giving advice to the President of India for referring the matter to the Supreme Court as to whether the Mandal Commission Report is constitutionally valid or not? Number two. You had stated, Mr. Prime Minister, that you are fixing reservations for the educationally and socially backward classes at 27. 5 per cent in order to remain within the limit prescribed by the Supreme Court, namely, 50 per cent. Now you are adding 5 to 10 per cent reservation for other classes also, meaning thereby that the limit is going to increase to 60 per cent. If that is so, please enlighten us...

उपसमापति : राम श्रवधेण जी, श्राप बैठ जाइए।

श्री राम श्रवधश सिंह: मिस्टर भाटिया,
श्रीप बताइए कि कांस्टीटय्यन की कि:स
धारा में प्रावधान है कि 50 परसेंट से श्रीधक
श्रीरक्षण नहीं होगा ... (व्यवधान) ...
सुपीम कोर्ट का कोई डिसी न बताइए
या संविधान की कोई धारा बताइए जिससे
50 परसेंट से श्रीधक श्रीरक्षण नहीं होगा,
यह हमं बता दाजिए श्रीप।

SHRI MADAN BHATIA: If that is so, please enlighten us how you justify your departure from your previous statement made in the last week that 27.5 per reservation has been fixed to remain in the limit fixed by the Supreme Court. Thirdly, you had stated on the floor of this honourable House, "I (hope the judiciary will not stand in the way and if the judiciary stands in the way, we shall take care of it". Was it your wish or was it pour threat to the judiciary or was it your intimidation of the judiciary? And if the judiciary strikes it down, under what provision of the Constitution will you be able to change the basic structure of the Constitution which is Article 16 and the secular concept of the State? Lastly, two of your Ministers have openly called upon a section...

PROF. MADHU DANDAVATE: Have you changed after Golaknafh Judgment?

SHRI MADAN BHATIA;... of the fellow citizens to come to the streets and fight it out with other sections of the Indian citizens. They have taken ao oath under Ihe Constitution which says, "I will do right to all manner of people in accordance with the Constitution and the law without fear or favour, affection or ill will. " This is, therefore, a gross breach of the oath of office. What action are you going to take against them?

श्री राम ग्रवधेश सिंह: मैडम मेरी बारी कब ग्राएगी ? मैं इनको जवाब देना चाहता हुँ।

उपसमापित: श्राप ज्वाब नहीं दीिए, प्रधान मंत्री देंगे । श्राप ग्रपना क्लेरिफि-केशन पुछिए।

SHRI MENTAY PADMANABHAM: At the outset, Madam, I thank the Government for accepting the Mandaf Commission Report I also welcome the resolve of the Government that it will not relent from commitment, whatever be the provocation and from whichever quarter, in implementing the Mandal Commission Report. I believe that reservation for socially and educationally backward classes does not mean that Government is insensitive to the conditions of the poorer sections in other segments society. I congratulate the Prime Minister on his firm commitment in the statement that the Government will bring in a Constitutional Amendment to make the right to work a fundamental right in this Session itself which will definitely help these poorer sections in seeking employment. (Interruption) stated in the statement that the Government is thinking in terms of providing 5 to 10% reservation on economic criteria. My friend, Mr. Bhatia, has referred to it just now. I would like to ask the Prime Minister whether the Government is bringing in J any Constitutional amendment to over- * come the Supreme Court decision that under any circumstances the reservation quota should not exceed 50 per cent. Another question I would like to ask is this. How many States have so far

implemented the reservations for backward classes? How many States have not yet implemented reservation for backward classes on educational and social backwardness criteria? Will the Government try to have a dialogue with those States which have so far not implemented the reservation for backward classes and persuade them to fall in line with other States in the country?

These are the clarifications that I would like to seek from the Government, Madam.

THE DEPUTY CHAIRMAN: Now, Mrs. Jayanthi Natarajan.

SHRIMATI JAYANTHI NATARAJAN: Madam, before I seek two pointed clarifications, I want to say—and I am sure that it is the official position of my party also—that we welcome the recommendations made by the Mandal Commission and if there happen to be any Constitutional impediments to that, I am sur_e that the Government will come forward wih suitable amendments to the Constitution... (Interruptions)...

SHRI VISHWANATH PRATAP SINGH; You welcome it with reservation?... (Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Pardon?

SHRI VISHWANATH PRATAP SINGH: Do you welcome it with reservations?

SHRIMATI JAYANTHI NATARAJAN; I welcome it without reservation! ... (Interruptions)...

, SHRI VJTHALRAO MADHAVRAO JADHAV (Maharashtra); She welcomes the reservation without any reservation! ,... (Interruptions)...

SHRI JAGESH DESAI: She has made the position quite clear.

SHRIMATI JAYANTHI NATARAJAN; Madam, my specific clarification is this: Predictably, I have to get up to remind the Prime Minister, the Government and the Members of this House of the sorry fate of women in this country. Here the Prime Minister has stated that the Government has taken a number of decisions to render justice to the Scheduled Castes, Scheduled Tribes, minorities, women, etc. Yes, only the

other day we passed the National Commission for Women Bill. I do not want to take the time of the House. But it is a fact that if vou take all the communities right across the board, among all the communities, castes, the Scheduled Castes, the Scheduled Tribes, Backward Classes, forward communities, without any bar of religion, community or caste, it is the women of this country who are the most disadvantaged, who are the most backward, economically, socially, culturally, health-wise, with respect to food and mortality rate. Therefore, the most disadvantaged people in this country are the women of this country, whether they belong to the Scheduled Castes or the Scheduled Tribes or the backward classes or any other

THE DEPUTY CHAIRMAN; I agree, with you.

SHRIMATI JAYANTHI NATARAJAN; Unfortunately,... (Interruptions) Madam, or, may be fortunately for this Government, women have not taken to the streets like the students or like other vested Interests... (Inttrruptions)... Women have not taken to the streets demanding their rights and, if they do, then this country will really know about them. Just because the women of this country are patient, just because the women of this country are always bearing the burden of every single decision taken by anybody, they should not be taken for granted. Now, without wasting much time, I come to my specific clarifications, Madam. With regard to the reservations that have been announced, I would like to ask a pointed question

With regard to the women among the Scheduled Castes and the Scheduled Tribes, who are the most disadvantaged of these groups, the women among the backward classes and groups who are the disadvantaged among these groups ia this country and the women of the forward communities and groups who are also disadvantaged, I would request the Prime Minister to answer my pointed question whether he will consider setting aside, within the proopsed 27 per cent and the already existing 22.5 per cent

[Shrimati Jayanthi Natarajan] reservation, a particular percentage for women belonging to these communities. Will he set aside any percentage for women within the present limit?

Madani, last time itself, I asked the Prime Minister with regard to the recommendations of the Mandal Commission when he announced it.. -. (Interruptions)... 1 raised this question on the fio»r, of this House. But he did not give me a direct reply. He only said that, 30 per cent reservation would be made in the Panohayat elections for women and he was not prepared to tell whether, with respect to jobs, reservations would, be given to. women; Therefore, the particular point that I would like to make is that it is no use announcing, that you want to share the power structure with them without giving any jobs. We women can never be a part of the power structure unless we. are economically independent, unless we get jobs and unless we. iave a significant share in the development of the counr try. Therefore, it is meaningless to say now that reservation up to 30 per cent will be given to women in the Pahchayats. If you, are serious about women, about the silent dominant majority of this country, you should be prepared to make reservations for them in each" group. Are you prepared to make reservations for women in this country in each group?

There is another important clarification that I would like to ask.

In today's papers, with respect to the Prime Minister's announcement on job quota for the poorer sections and with, respect to the Mandal Commission recommendations certain sections of the Press have reported that the reservations are likely to be extended to the armed forces also. There are three parts of the reservations. These are the reports of the Press and I would like the Prime Minister to clarify whether or not this is so: Firstly, by an administrative order Ibis can be extended to the armed forces *sho*) that there should be reservation of jobs for '17 per cent...

SHRI VISHWANATH PRATAP SINGH: Armed Forces are not covered;

SHRIMATI JAYANTHI NATARAJAN; Then I have no further question to ask.

THE DEPUTY CHAIRMAN: Mr. Salve.

SHRI N. K. P. SALVE (Maharashtra): Madam, at the outset... (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Salve, being the Deputy Leader, specifically.

SHRI N. K. P. SALVE; Madam; at the outset,. it has to be made clear on behalf of. my party that. we are nat^-repeat not-against reservations to Scheduled Castes, Scheduled Tribes. Backward Castes and Backward Classes... (Interruptions). But what we are wholly opposed to is the mode and manner in which this Government is wanting, to implement this extremely important decision, in a very highly arbitrary, partisan manner, to suit political expediency for the time being, which has landed them into this difficulty. Madam, if this decision on reservations has to be implemented in the year of serial justice to commemorate the memory of Baba-Saheb Ambedkar, we welcome it; let' us do it in the Centenary Year. But was the same Centenary Year coterrninus with the rally of Chaudhury Devi Lai at the Boat Club? Was it necessary to plead that day and make an announcement in this manner? Because implicit in what you are saying is clear that the Mandal Commission's recommendation in the manner you have done is certainly not a total panacea to take care of the Backward Glasses as such. And that is why, indriblets you are coming up. This is not the way of looking at this matter. All political parties are with you and, therefore, it is necessary that you should have evolved a consensus on this matter, talked to all of us rest assured, ort this issue, if you had talked to all of us, perhaps the measures which you are wanting or

propose to lake—I think thi3 document is an extraordinary document many ways, it is not a document in which an announcement is made of reservation, it is only an expression of an intent to make some day reservations, i that has been there, even otherwise you | could have said so-a document of this nature was not necessary, and I wondter whether this kind of document, whether this kind of assurance that on a future date you might do something, is going to put an end or halt to the agitation which is going on, which is very uH"-fortunate. What is, therefore, needed is that if this matter is to be resolved, what is the use of complaining that it is the BJP which is instigating this agitation? Forget about the company. (Interruptions)

S1HRI JAGDISH PRASAD MATHUR: Net, no. (*Interruptions*)

SKRI N. K. P. SALVE: I am willing to givr it on eath that their party meitN. bers have been saying that the majority of theleaders who are instigating are the onesi—the Janata Dal leaders have been telling me that the majority of the leaders who are instigating this are doing this at the behest of the BJP. (*Interruptions*)

PROP. MADHU DANOAVA'fE: Mr. Salve, if you are to make that allegation, you can make it. But don't make it on our behalf.

SHRI N. K. P. SALVE: Thank you, Mr. Dandavate. I am not a Finance Minister to rest the barrel oi my gun on someone else's shoulder. I don't need to do that. What I have said is correct. But, Mr. Prime Minister, one thing which is very, very highly objectionable, and yoti must take effective steps for that, is the sheer arrogance and extremely reckless manner in which two of your Ministers are wanting to perpetuate the caste force. We would want yon to give an assurance to this House. They are young Ministers. God be with them! God help them! We wish nothing against them. But this kind of arrogance —remaining, in power for six months, or seven months or eigfrt moirtHs's time.

they are wanting to take the whole country on themselves. What I want to suggest to you, Mr. Prime Minister, that whatever else you may do or may not do, but at least publicly make it clear to everyone that these two Ministers or nobody in this country can be allowed to instigate a caste war in this country. (*Interruptions*) Already, we have had troubles. Therefore, Mr. Prime Minister, I would like to know from you if this matter is so important and if this matter is so delicate.... I have asked the Prime Minister, Mr. Paswan. No. No. I will not talk to you.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh); How can you say that? He has got a right to explain". (*Interruptions*)

SHRI N. K. P. SALVE: What is there to be so indignant? Have I said something unparliamentary?

DR. G. VIJAYA MOHAN REDDY: Nobody can say that the Minister has instigated a caste war.

THE DEPUTY CHAIRMAN: If the Minister asks, I can allow him a personal explanation, "ftiere is nothing to get agitned (*Interhiptions*)

SHRI N. K. P. SALVE: Madam, on principle I have made the position of my party absolutely clear. But nobody in this country has a right to provoke a caste war which is implicit in the very provocative-statement made by two Ministers. I repeat it.

Madam, this is' a very delicate rtiatter and a very sensitive matter. (Time bell rings) Therefore, I would request the Prime Minister not to lightly brush aside the constitutional aspect of the matter which has been raised by Mr. Bhatia. Also there is a subsequent case of the Supreme Court where the Supreme Court in turn syas that there is a time-lintit beyond which only the economic criteria will come. As long as the Scheduled Castes, the Scheduled Tribes and the Backward Classes are oppressed and socially backward, there will have to be reservation. It is the categorical view of my party. If necessary, let us amend

rShri N. K. P. Salve]

the Constitution. But please don't just try to lightly brush aside the constitutional angle and say that there will be no constitutional difficulties in the matter. All the lawyers that I have talked to have views, if not the same, very close to the ones expresed by Mr. Bhatia. Since we are all agreed on principle, why don't you keep the entire issue of reservation open? Let us have a discussion, take a view and take a deliberate decision in this matter? In the air, during the centenary celerations of Baba Ambedkar itself, please don't stand on unnecessary prestige saying what I have done is done and it is final. Nothing is final in democracy, Mr. Prime Mniis-ter. very sensible decision comes only after the earlier hasty decisions are revoked. Please don't be very hastly in this matter, as you have been.

Secondly, I have not been able to understand one thing and your statement is singularly silent. Even in future there is no promise about it. What about the minorities? They are a backward class. That was the representation made by my party. To these backward classes you must give reservation. Not a word about it is mentioned.

There is another thing which we had mentioned the other day about the Man-dal recommendations. Commission's Those Scheduled Castes and Scheduled Tribes converts into religions other than Hinduism must be given reservation. Take the Dalit Christians. Do you want that the minorities and the Dalit Christians must also go on burning the buses and should go on forming a human chain before you come with another statement? Please don't do that. We are not for any type of agitation because reservation has to be given. But there has to be a basic equity. You are now coming to the economic criteria. We also pleaded for economic criteria which was that day completely rejected outright and disregarded. Today it has acquired importance because the whole country is burning.

SHRI VISHWANATH PRATAP SINGH: That very day, to Mr. Pramod Mahajan I had said that we would positively consider this economic criterion. I said it that very day. There is nothing, new.

SHRI N. K. P. SALVE; Mr. Prime Minister, you are right. You had stated that you would consider. My grievance is that you have not stated anything about that here. How do we take now that you continue to think the same way?

SHRI VISHWANATH PRATAP SINGH; This five to ten per cent is on economic criteria

SHRI N. K. P. SALVE: If you want to riggle out of it, I can argue. My specific question to you is this. What you have not stated expressly ire this is about the minorities and about the Dalit Christians. My question is with reference to minorities. Are you going to treat the minorities and the Dalit Christians as backward for purposes of reservation in educational institutions and for purposes of jobs? Madam, in this statement, so many things are combined. (Interruptions)...

Another thing which has been stated is that the right to work will be made a Fundamental Right. Then, of course, it says: 'within available resources. ' (Interruptions). You ask the person sitting next to Mr. Paswan. He has already a deficit of Rs. 13, 000 crores. And the experts say that it will reach the figuer of Rs. 20. 000 crores. What do you mean by 'available resources'? Will you clarify this? Will it mean more deficit, or, will it be without de-deficit? Where are the resources to come from? When you say that it will be made a Fundamental Right, it is inevitable that you will have to give them some kind of a dole, some money, when you are not able to provide them with employment. He is already Rs. 20, 000 crores minus. Where are the resources to come from? (Time bell rings).

PROF. MADHU DANDAVATE Tomorow, I -will give a report on the deficit.

SHRI N. K. P. SALVE: How mud is it?

PROF. MADHU DANDAVATE: You will get that tomorow.

SHRI N. K. P. SALVE: It is deficit all right. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Jagesh Desai, we are not discussing! finance.

SHRI N. K. P. SALVE; Madam, my basic objection is, in this statement, all the important issues have been very lightly treated. It is neither here nor there. It is precisely this method of working that we object to. Please do not go by ad hoc decisions. Please do not 50 by hasty decisions. Please do -not go by... (Interruptions).

SHRI GURUDAS DAS GUPTA: Madam, you did not give me time.

THE DEPUTY CHAIRMAN: In this case also, 1 rang the bell three times. (Interruptions)

SHRI GURUDAS DAS GUPTA: All that I am submitting is, there should be parity. They cannot go on speaking endlessly even if they are senior Members of the House. (Interruptions) I do not mind. The only thing is that there has to be an application of uniform standards for everyone.

THE DEPUTY CHAIRMAN: No reser-Tation. Mr. Salve, please conclude.

SHRI N. K. P. SALVE: One sentence, Madam, and I have done.

In the end, I would ask, if the hon, Prime Minister feels that hasty decisions and ad hoc decisions are not going to solve the problem—the type of problem that the country is facing today—is he going to accept the proposal of taking all the parties into confidence and consider the entire question of reservation in totality, de novo?

थी मोहम्मद उर्फ भीम अफजल (उत्तर मडम, अव्यक्तियन फिरके के नुक्ते ए नजर से वर्जार शाजम के लाजा एलान पर एक:-दा वजाहते चाहता हा। बहुत पहले इस मुल्का में शोड्यूल्ड कास्टस श्रीर शेडयूल्ड ट्राइब्स के लिए शाह बाइस फीसद रिवर्शन किया गया ती मसलमानी ने उसका इस्तिक बाल कि:या। अब मंडल कर्माणन के लिए 10 सील से सवाल उठाया जा रहा था म्सलमान बराबर इस हिमांड में गरीक रहे भीर जब हुक्मत ने पालियामेंट में यह एलान किया कि वह उसका लाग करने जा रही है ता मसलमानो ने उसका भी इस्तिकवाल किया। ग्राज वर्जरे ग्राज्म सहब ने एलान किया कि व:रीबी की बिनयाद पर, माणी पसमादगं की बुनिया दर 5 से 10 फीसदा रिजर्वेशन किया जाएगा तो मुसलमान इसका भी इस्तिबाल करते इस लेकिन मैं पूछना चाहता हूं कि क्या हैं मुक्त के मुसलमान का, िसका 1947 के अन्दर सर्विसे न के अन्दर 10 से 12 फांसदी हिस्सा था, रि. वेंशन होता रहा ? ग्रीर ग्राव उसका सर्विसेव में हिस्साएक, हैढ या दो परमेंट रह गया है तो क्या वह शिफ इस मल्क में हक्मत के फैसलों का इस्तिकबाल करने के लिए ही रह गया? कर्मा संजीदर्गः से इस बात पर सीचा गया कि मुल्क की 15 फं सर्द। या 20 फीसदी आबादो जब दूसरे लोगों के मुकाबले पीछे रकी तो क्या यह मुन्द पूरी तरह से तरकम करेगा? में श्रापके माध्यम से वर्जारे आज साहब से यह जानना च हं। कि मध्यो बुनियाद पर और बदःवर्ड क्लासेज की बुनियाद पर जो भी रिवेंशन किया जा रहा है ल्समें श्रकलियरी फिरकों के कुछ खुदशात रहते हैं थीर वे खदशात भी बहुत वाजे वजहात है। चालीस साल में रेशो जिस नरह से मुस्लिम श्राबादी का सविसेष में कम हुन्ना हालांकि पूरे महाके मौजद थे, लेकिन फिर भी कर्म। हुई है इस बारे में श्राप बहत्तर सोच रुकते हैं। कि क्यों कमी हुई है। यह रि.वेंशन देने के बाद जो 27 फंक्दां रिव्वेशन दिया ता रहा है उनके अन्दर मुसलम नी के तबका । शामिल हैं िनको कुछ रिः वेंशन मिलेगा। ग्राज जो गरीवी की बनियाद पर कुछ देने जा रहे हैं उसमें भो यर्कानन

श्री मोहम्मद उर्फ भीम ग्रफजल]

Statement by

कुछ त हुए हिस्सा उन्हें मिलेगा। लेकिन क्य इसकी वनाहत हो सकती है कि उनका रिवर्वेशन किस हद तक होगा, कितनो फीसदी होगा, किस तरह होगा श्रीर किस तरह लागू किया जाएगा? वैसे, यही बात में नानना चाहता हूं ग्रीर अपनी बान खतम करता है।

الشرى محمد الكل عرف م - اقضل (اتو برديش) موتدم الليكي قرقه کے تقطئه نظر سے وزیر اعظم کے تازه اعلان چر ایک دو رضاحتین چاهتا تعور - بہت پہلے اس ملک سيين شيقنولت كاستاس أور شيقولق الرائيس كهائي سارته بالهس فيصدى وزرويتشن كيا كيا تو مسانمانون في اسكا استقبال كيا - اب ماخل كمهش کھی سفارشات کو الگو کوئے کھالگے الله سال سے سوال اقهابیا جا رها دھا مسلمان بترابع اس دماند مين الهريک رهے اور جنب حکومت لے يارليمنت منين يه اعلان كيا كه رود اسکو لاگو کرنے جا رھی تھے تو مسلمالوں نے اسکا بھی استقبال کیا -آب وزير اعظم صاحب في القالن كها ق قریهی کی بالیان پر معاشی پسماندگی کی بنیاد پر ی*نانچ سے دس* فيصدى رزرويشن كيا جائيكا - تم مسلمان اسكا بهي استقبال كرتے تقين-لهكن ميں پوچهنا چاهنا هوں كيا اس ملک مسامان کا جسکا ۱۹۴۰ ع الادد سروسير منيس ما الله ٢ †[] Transliteration in Arabic Script.

برسهات حضة تها رزرويشي هوتا رها-اور آج اسکا سروسیز میں حصہ ایک-ہے۔ یہ ایک ان چرسیلت کی گیا ہے۔ تو کیا یہ صرف اس ملک میں حکومت کے فقصارں کا استعمال کرتے رهلے کیلگے رہ گیا تھے۔ کبھی سنجهدگ سے اس بات کو سوچا کیا ۔ که ملک ۱٥ فیصد یا ۲۰۰ قیصد آبادی جب دوسرے لوگوں کے مقابلے میں بیمچے رفی تو کیا یہ ملک یو می طرح قونی کویکا - میں ألي كے منادهيم سے وزير اعظم صاحب سے یہ بوچوہا چاہیا ہوں کہ معاشی يَلْهَاكُ هِرَ أُورَ يُعَانِّكُ رِرَدُ كَالْمَيْزُ كَي بلهاد پر جو بهنی رؤرریشن کها خارها تھے - اسمین اقلیکی قرقوں کے کچھ خدشات رهي مهيي - درر ان خدهات كي بهت واقم وجوهات هين جاليس سال منین اویگاہ جس اطرح سے مسلم أيبادي كا سروسية منهن كم الغؤا تھے ۔ حالانکھ پورے مواقع موجود تھے۔ الهكي پهتو يهي كدي تقويي هے - اس جارے میں آپ بہتر سوے سکتے هیں كه كيون كننى القرائي الد - ينه رازويشن دیدے نے بعد جو > ۲ فیصدی رزرویشن دیا جا رها هے اسکے اندر مسلمانوں ر طبقات شامل هيي - جلكو كچه وارويشن مليكا - أنه جو فويدي كي بلیاد پر کیه دیلے جا رہے میں -أسميني بهى تفيقاً كجه نه كجه حصه انهين ملے ا - ليكن كها اس كي وضاحت عو سكتى هے كه انكا رزرويشن

كس حد تك هوكا كتنا فرصدي هوكا-کس طرح هوگا اور کس طرح "گو کیا جائياً - بس يهي باقيل عيل جانانا چاهته هول اور ایدی بات ختم كرتا هون -

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उपसमापति । श्री राम अवधेश सिंह जी, एकदम संक्षेप में बालिये।

श्री राम प्रवधेश सिंह । संक्षेप में बोलुगा। जपसभारति महादया, 7 श्रगस्त को जो इस सदन में एरितहासिक फैसला हुआ भीर घोषणा हुई वह एक साधारण प्रोग्राम के कार्यान्वयन की घोषणा नहीं थी, वह एक गांतिपूर्ण राज्य कांति की घोषणा थी। राज्य क्रांति इस मायने में थी कि सदियों से बहसंख्यक समाज के लोग राज सत्ता में घसने से मना कर दिये गये थे और उनके लिए दरवाजे बन्द थे ग्रीर ग्रव वह दरवाजा खोल दिया गया है। वह राज्य कांति हुई ग्रीर राज्य क्रांति से जो लोग प्रभावित होते हैं वह बेचैन हैं श्रीर बहुत बेचैंन हैं क्योंकि राज सत्ता पर मुट्ठी भर अंग्रेजी में निपूण, पैसे वाले और ऊंची ाति के लोगों का एकाधिकार था, नौकरशाही पर उनका एकाधिकार था। यह जी छाज लड़के सड़कों पर हड़दम मचा रहे हैं, ये श्रपने बलव्ते पर नहीं मचा रहे हैं। जो नौकरणाही तिलमिला गई है और जो एक-एक घर के चार-चार ग्रीर पांच-पांच लंडके ग्राई. ए. एस. और ग्राई. पो. एस. बने बैठे हैं वह इसके पोछे हैं। एक किसान का बेटा था। किसी तरह से अंग्रेजी में निपूणता हासिल कर ली श्रीर वह ग्राई. ए. एस. में लगातार तीन-त'न बार क्वालिफाई किया, लेकिन मौखिक परीक्षा में छोड़ दिया गया। लेकिन एक ही घर की तोन वेटियां हैं तो तीनों भ्राई. ए. एस. हैं और दामाद भी अफसर हैं। ये लोग ग्रान छटपटा रहे हैं ग्रीर समझ रहे है कि ग्रबतो गांववाला श्राएगा। इसलिए मैं पधान पंत्री से धर्ज करना चाहता है कि अविजी पढ़े लिखे लोगों के लिए घोड़ा

दरवाजा बंद करिये क्योंकि जब तक अग्रेजी चलती रहेगी प्रशासनिक परीक्षा यो के लिए. तब तक न तो ऊर्चा जाति के गर बं। को हिस्सा मिलेगा, प्रशासनिक वृद्धिया पर, श्रीर न पिछर्डा जाति के गरं को का फिल्लगा. यह बात निश्चित समझ लीिय। इसमें दो राय नहीं हैं कि इन ऊर्चा दाहि वे गरंख लोगी और पिछड़ी जाति के गराब ल गों को श्रंग्रेजी के चलते राज-सत्ता, राज प्रशा-सन में हिस्सा नहीं मिल सकता है। ये जो छटपटा रहे हैं तो वयीं छटपटा रहे हैं ?

Prime Minister

उपसभापति: अप स्पष्टीकरण पृष्टिये, लोगों की छटपटाहट का ित मत्वी दें।

श्री राम प्रविधेश शिह: महोदया, मै श्रापको याद दिलाना चाहता है कि 8 श्चगस्त को जब मानर्नाय प्रधानमूर्व जी वलेरी फिकेशन दे रहे थे, ग्रीं दिसी उस समय पूछ रहा था तो मैंने इस समय कहा था कि छंची जाति के गर्रके के हिथे ग्रगर 5 फोसदी श्रास्क्षण कर दिया श्राय ग्रीर श्रुत्पसंब्दको के हि.ये भी ग्रुगर 5 परिशत कर दिया राध तं हमे कंई ऐतराज नहीं है। यह हम चाहते हैं। यह श्रलग श्रलग बात जो चल व्हें है, इसको साफ कर दिया ाथ। ये भ टिया जैसे पंडित लेग, कांस्टिट्युशन के पडित लंग हैं...(ध्यव्यान)...पंडित कहा, गर्ली नहीं देरहा है।

श्री मदन माटिया: श्रीपकी गार्ल भी मझे मीठं लग्गा।

श्री राम अवधेश सिंह : कारिटटयक्त के पारंगत पंडित लग्जो हैं वे न्या हरते है ! में इसरे जासना चीहरी हैं, दहर हुआ के साथ कहना चाहता है वि ये टरारे वि: संविधान की कीन सी धारा है जे इह बहर्त है कि 50 फिस्दें से इधिवादार-क्षण नहीं है स्वता या स्प्रीय कंट दा कौन सा ऐसा फैस्ला है जे 50 प्रतिहत है श्रुधिक शारक्षण पर रोक ह्याहा है; हरिह. में ब्राप्को बतान। चाहरा हे विपर एन. मैंथ्य वर्से वेरल स्टेट के एक फैसले में स्प्रीम कोर्ट को सात जजों को बेंच ने यह फैसला, 1976 में विशा है जिस्में बहा गया है कि अगर किसी वर्ग का एहिनकैट

श्री राम अवधेश सिंही

Statement by

रि अन्देशन नहीं है तो अविद्यान की धारा की उनवारा 4 के तहत उसका 80 प्रतिकत तक मो रिक्निम दिना म सकता है। इ। १६ तन्हें तारंश नहीं है। यह सुप्रीम क (ई हा कैंत्र श है। मैं जानना चाहता हूं

उपसमापति: ग्राप उनसे न पुछिए, त्रवाननंत्री से पूर्वे।

श्री राम अवधेश सिंह : महादया, दूसरी बात मैं यह कड़ना चाहता है कि . . .

उपसमापति: स्टेटमेंट प्रधानमंत्री ने कियाँ है।

थो राम प्रवधेश सिंह : यह कांस्टिट्यू-शन हा ति व नरे तास है। में धारा काट हरना बाइना हं।... **(व्यवधान)** नेंडम, इन्होंने इंडिस का मिसर्नाड किया है। िया है। बार 29 ही उद्यास 2 ह हिंदी होट हरते गेर 15 वीं धारों के 1 गोर 2 क्या हा इन्होंने काट करके [म रहे किया है भीर रिकार्ड को मही नहीं रही देश है। जा मायग इन्होंने दिया है उत्तरं इन्होंने ऐसा किया है। महोदया, मैं न्द्रश है। जो पहला संगाधन हुआ होन्दिरगार में तो इस सदन में उस पर गंडिन नवाहरलाल नेडरू जी ने जो निवाब दिया. एहा नामिक शब्द उसमें नहीं है। तंत्रिधान की धारा 5 को उपधारा 1; 2 मोर 3 हो निरम्न हरने हुए उपधारा, 4 जाड़ी गई थीं, उसकी मैं पढ़ता हूं। . . . (व्यवधान)

SHRI A. G. KULKARNI. Are you an intellectual? Why are you quoting the Constitution?

श्री राम अवधेश सिंहः मैं श्रीपके जैसा इंटेलेक्व्यल नहीं है। मैं खेत खलिहानों से प्रापा है इसलिये मैं उसका इंटेलेक्स्क्रक है...(ब्यवधान)...क्योंकि इतना भर कम से ४म इसारे मां-बाप ने हनर देदिया है, इनलियं में यह कोट कर रहा है। संभित्रात में जो पहला संगोधन हुआ उसकी षीयो उपधारा है:

"Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes. "

Prime Minister

ग्रीर इसके साथ पहिये 16 की उप-धारा 4 । वह क्या व:हती है।... (व्यवधान)... ग्राप थोड़ा रुक ाइये। भ टिया साहब ाब इतना अनर्गल बोला रहे थे तो ग्राप सन नहीं रहे थे।... (व्यवधान) . . .

श्रीमती मारग्रेट श्राल्या (कर्नाटक)। श्रापने कहा है कि ग्रंग्रेजी वाली का बाहर रखें। ग्रगर उन्हें बाहर रखना है तो ग्राप ग्रंग्रेजी क्यों पढ रहे हैं?

श्री राम ग्रदधेश सिंह : हिन्दी की किताब आप ले आइये, सझे मिली नहीं।

श्री प्रमोद महाजन (महाराष्ट्र) : इस-लिये कि अंग्रेजी के संविधान को ही दुर्भाग्य से प्रामाणित माना ाता है, उसका भाषातरण प्रभाणिक नहीं माना जाता। (व्यवधान)...

श्री राम अवधेश सिंहः धारा की उपधारा 4 पढ़ रहा है।

उपसमापति : उन्होंने पढ वी थी-

श्रवधेश सिंह 1

"Nothing in this article shal] prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented...

"एडीक्वेटली रिप्रेजेंटेड" शब्द की करिये।

adequately represented in the services under the State.

यह ग्रपने याप साफ़ है। इसी उप धारा 4 की व्याख्या की गयी है, डिफ़िनीपन दी गयी है। प्रथम संशोधन करके 15वीं धारा की उपधारा 4 में कि बैकवाई क्लामेज ग्राफ़ मिटीजन्स जो कहा गया है। 6वीं धारा की उपधारा 4 में, उसकी रिफ़ाइन किया गया है संशोधन करके कि बैकवार्ड कीन है?

THE DEPUTY CHAIRMAN: If I did not stop Mr. Bhatia to mention the Constitution, I cannot stop him too. He is-on his right to mention the Constitution, whichever way he interprets it.

श्री राम ग्रवधेश सिंह : इन्होंने धाराओं को कोट किया है मैं तो के ल 2 उपधाराओं को कोट कर रहा है।

उपसभापतिः यव तो खत्म हो गया।

श्री राम अवधेश तिह: मैं खत्म कर रहा हं . . . (व्यवधान)

उपसमापति: मैं कैसे कह दूं कांस्टी-प्रयागन मझे प्रच्छा नहीं I swore by it.

श्री राम अवधेश सिंह : महोदया, सब जानते हैं कि यह सब लिखा हपा है...(व्यवधान) . भाटिया साहब तो जिन मुनिकल का ब्रीफ़ लेते होंगे, कभी इधर से मिलकर, कभी उधर से मिलकर ... (व्यवधान)

उपसभापतिः राम प्रविधेश भाटिया जी को जाने दीजिए, जो प्रधान मंत्रो जी ने बोला है उस पर बोलिए।

श्री राम ग्रवधेश सिंह : मैं उसी पर कह रहा हूं ... (ब्यवधान) थोड़ी सी कुपा कर दीजिए। मैं ग्रापसे हाथ जोड़ता हं कि मेरी बात जरा सन लीजिए।

महोदरा, ये जो दो तीन तर्क चलते हैं उनके बारे में मैं एक एक मिनट आपसे श्रजं करूंगा। एक तो प्राधिक है, दूसरा मेरिट और तीपरा है गरीबी अमीरी दूसरे संदर्भ में। पहला क्या है? 'ग्राबिक। आर्थिक के बारे में मैं यह कहना चाहता हुं कि ...

उपसमापति: ग्राप सत्राल कर रहे ा वाब दे रहे हैं। ग्राप ग्रगर पूछ रहे हैं प्रधान मंत्री जी से तो इधर पुछ लीजिए।

शीराम अवधेश सिंह। में सदाल भी कर रहा हं, जताब भी दे रहा हं।

उपसमापति: जनाव मत दीजिए। कृपया जनाव न दें।

श्री राम ग्रवधेश सिंह: क्योंकि इन लोगों ने, कांग्रेसी लोगों ने के ल सवाल नहीं किये, इन लोगों ने पूरा व्याख्यान किया। तो मैं भी उस व्याख्यान में थोड़ा छोद कर रहा हं। उस व्याख्यान में कुछ गड़बड़ी है इसलिए मैं उस व्याख्यान में छेद कर रहा है।

महोदया, इन्होंने ग्रभी कहा कि 60 परसेंट, 40 परसेंट, 50 परसट मार्क्स में ग्रंतर हो जाता है। यह बहुत भारी श्रंतर है। कैसे होगा? मैं कहना चाहता हूं कि कैंपिटेणन फोस देते हैं तो अंग्रेजी में पढ़े लिखे, पैसे नाले, ऊंची जाति के बड़े बाप के नालायक बेटे को 40 परसेंट पर लेते हैं...(व्यवधान) उनके लिए कौन सा मेरिट का बाधार है? उनको क्या नौकरी नहीं दी जाती है? उनको भी नौकर्र, दी जाती है। हम तो प्रवेश में लेते हैं चूंकि हमारा शिक्षा स्तर लोग्नर है, हम एक ही स्कूल से पढ़कर बाते हैं। हमारे लड़के मृतरों के पास जाते हैं, भैंग चराते हैं, बकरियां चराते हैं, ग्रापके लड़के तो ग्रंग्र का जम पीते हैं, मक्खन खाते हैं, मलाई खाते हैं। जो समाज में अंतर है उस श्रंतर के लिए जो 10 नम्बर हमको देवे हैं ये तो ग्रेम मार्क्स हैं। इसमें ग्रारक्षण कुछ नहीं है। सिम्पली ग्रेस भाक्स हैं हमारे सामाजिक, ग्रैक्षणिक रूप से ग्रन्सरों से वंचित होने के कारण समान नहीं हैं। उस पमानता के लिए हमको आप ग्रेस मार्क्स देते हैं। यही है ग्रारक्षण, ग्रौर कुछ नहीं है। तो हमको ग्रेस मार्क्स देने में ग्राप छटपटाते हैं ग्रीर ग्रापका **ग्रांग्रेजी पढे-लिखे, पैसे** वाले बड़े बाप का नालायक बेटा जाकर दो लाख रूपये कैपिटेशन फ़ीस देकर पढ़ता है।

[श्री राम ग्रवधेश सिंह]

उस पर ब्राप ब्रंगुली नहीं उठाते हैं तो ग्रापका मेरिट चक्कर-यह मेरिट घोखाधरी है।

Statement by

ग्राप लोग छटपटा गये हैं। काहे, जैसे सन्ता से रह गये। पानी से मछली निकल जाती है, तो वह तड़पने लगती है। ... (व्यवधान)

उपसभापति । वह बोल रहे हैं, उनको बोलने दिया जाए।...(व्यवधान)

डा० अवरार अहमद खान : यह स्पष्टीकरण तो कोई पूछ नहीं रहे हैं।

श्रीराम ग्रवधेश सिंह । पानी से मछली निकल जाती है, तो वह तड़पने लगती है। सत्ता रूपी पानी से यह निकल गये हैं भीर यह तड़प रहे हैं। यह इनकी सङ्ग्न है।

उपसभाषति: ग्रच्छा, ग्रा५ ग्रागे ग्रपना सेकंड क्लैरिफ़िक्शिय पूछिये।

भी राम अवधेश सिहः यह सत्ता रूपी पानी से निकल यथे हैं। यह मछली की सरह तड़प रहे हैं।

उपसमायति: ग्रव ग्राप ग्रामे बोलिये। . . . (व्यवधान)

शा० ग्र'रार ग्रहमद खान ः इनकी जो मर्जी में श्राता है, वह बोले जा र हैं। यह क्या हो रहा है?

उपसभापति: राम ग्रवधेश सिंह जी, जल्दी संक्षेप में बोलिए ग्रीर खत्म कीजिए।

डा० श्रवरार शहमद खान : यह केवल* हो रही है। हम भी माइनार्टी के लोग हैं। हमने भी सवाल पूछने हैं। . . . (व्यवधान)

उपसमापति: श्राप बैठ जाइये। मैंबे उन्हें इजाजत दी है। ग्राप उन्हें बोलवे दीजिए। ... (अवधान)

Prime Minister

डा० शबरार शहसद खान । हम भी माइनार्टी की बात करना चाहते हैं। . . . (व्यवधास)

उपसमापति: ग्राप बैठ जाइये। राम अवधेश सिंह जी आप सवाल पूछ लीजिए श्रीर बैठ जाइये। एक सवाल श्राप पूछिये और बैठ जाइये। बस, बात खत्म हो गई।

श्री तती सूर्याकांता पाटिल (महाराष्ट्र) 🕫 क्या यह क्लैरिफ़िकेशन पर बोल र हैं? ...(व्यवधान) यह क्लैरिफ़िकेशन पर तो बोल ही नहीं र हैं।

उपसभापति: यह उनकी जुबान है। वह बोल र ृहैं, जैसे वह बोलते हैं। ...(ब्यवधान)

डा० अवरार ग्रहमद खान: इनको इतना टाइम दिया है। ...(व्यवधान) और यह बोल किस पर रहे हैं?

श्रीमती सत्या हिन (उत्तर प्रदेश) : जो कुछ भी किया है, वह कांग्रेस ने किया है। इन्होंने क्या किया है। ... (व्यवधान)

श्री संघ प्रिय गौतम : महोदया, यह *शब्द रेकार्ड पर नहीं जाना चाहिए।

उपसमापति : हां, *शब्द रेकार्ड पर नहीं जाएगा।

श्री अवधेश सिंह जी, प्या एक सवाल पूछ कर ग्राप बैठ जाइये। . . . (व्यवधान)

श्री राम ग्रवधेश सिंह : महोदया; मैं बैठ ही रहा हूं। यह लोग मुझकी * कह र हैं। ...(व्यवधान)

^{*}Expunged as ordered by the Chair.

उपसभापति: ग्राप *? वात छोड़िये, ग्रपनी बात कहिए।

.. Statement by

श्री राम अवेधशासिहः यह इतिहास साबित करने वाला है कि यह * कर रहे हैं कि में कर रहा हूं। इतिहास इस बात को साबित करेगा। ...(व्यवधान)

डा० अवरार भ्रहमद खान : यह वही राम अवधेश सिंह जी हैं, जो राष्ट्रपृति के ग्रभिभाषण में भी ग्राक्षेप करते थे।

श्रीराम ग्रवधेश सिंह ः मैं राष्ट्रपति कें प्रभिभाषण में प्राक्षेप इसलिए करता था कि मैं देश के 52 फ़ीसदी लोगों की श्रावाज उठाता था। मैं उनकी श्रावाज को हमेशा उठाता रहंगा।...(**व्यवधान**)

डा ॰ शबरार शहमद खान : यह हाकस के ग्रंदर ... (व्यवधान)

श्री राम ग्रवधेश सिंह : मैं 52 फ़ीसदी लोगों की आवाज उठाता था और उठाता रहंगा। राष्ट्रपति जी के भाषण में भी उठाता था और ग्रागे भी उठाता रहंगा। श्राप जैसी * मैं नहीं करूंगा। . . . (व्यवधान)

मैं प्रधान मंत्री जी से एक स्पष्टीकरण पुछ कर अपनी बात समाप्त करना चाहता हं। ... (व्यवधान)

श्रोमती सत्या बहिन: यह क्या बात कह रहे हैं? क्मा यह स्पष्टीकरण है? . . . (व्यवघान)

डा० श्रवरार श्रहमद खान: दलाली तो यह सरकार की कर रहे है।... (व्यवधान) जो मर्जी में ग्राता हैं, वह बोलते जा रहे हैं। ... (व्यवधान)

उपसभापति : राम अवधेश जी, ... (व्यवधान) प्लीज, सिट ाउन। (क्यवधान) सिट डाउन, बस, उनको बोलने दीजिए ...(व्यवधान)

श्री राम अवधेश सिंह : तो अच्छ। लगता है भीर जब में कहता हूं ो बुरालगता है।... (व्यवधान) श्रापे भी तो * करते हैं। ...(व्यवधान)

Prime Minister

उपसमापति । राम धवधेश जी, बस श्रापकी बात हो गई!

श्रीराम अवधेश सिंह : में एक स्फटीकरण चाहंगा। महोदया, मैं माननीय प्रधान मंत्री जी से स्पष्टीकरण चाहता हुं कि जो उस दिन सदन में स्त्रयं इन्होंने कहा था, मैंने खुद ही सजेस्ट किया बा कि 5 का 6 फ़ीसदी रेख्यो एक ही रह जाएगा जब 52 फ़ीसदी पिछड़ों को 27 फ़ीसदी दे रहे हैं तो 13 फ़ीसदी को ग्रगर 6 फ़ीसदी दे दें तो उसमें हमको कोई ग्रापत्ति नहीं है। हम उस में सहभागी हैं, 5 या 6 कर दें तो कोई बड़ी बात नहीं है। लेकिन उनको भी लगे कि हमारा भी असर, हमारी भी हिस्सेदारी के बारे में कहा गया। दूसरी बात, उसमें भी बार-बार बात उठती है हालांकि मंडल कमीणन में ग्रल्प-संख्यकों में जो पिछाड़े हैं पफ़ाली, ग्रंसारी हैं, कसाई हैं वगैरह-वगैरह, उनकी हिस्सेघारी है, लेकिन जो ऊंची जाति के सैय्यद, मलिक, शेख भीर पठानी हैं वे विचत रह जाते हैं। वे माइनारिटीज में हैं। उनके लिए भी ग्रगर 4 परसेंट, 5 परसेंट इसमें से कुछ श्राप ईयरमार्क कर दें तो मैं समझता हं कि यह बच्छी बात होगी, तो इस पर ग्रापकी क्या राय है?

उपसभापति: बस, ग्रापका बहत लंबा भाषण हो गया।

श्री राम अवधेश सिंह : यह "क" हम्रा, "ख" पूछता हूं।

उपसभापति: नहीं, ग्रब ग्राप बैठ जाइये। प्लीज टेक यूश्रर सीट। ... (व्यवद्यान) राम ग्रवधेण जी ग्रव मझे . ग्रन्छा नहीं लग रहा है, इसलिए ग्राप बैठ जाइये। ... (व्यवधान)

श्री राम अवधेश सिंह : श्रव इसका जवाव ... (व्यवधान) तो श्रच्छा नहीं लग रहा है।

उपसमापितः मुझे अच्छा नहीं लग रहा है, क्योंकि समय बहुत चला गया है और मेरे पास दूसरेनाम भी हैं। ... (अवधान) प्लीज आप मत बोलिए, आप क्यों बार-बार उठ जाती हैं। आप बठिए। आराम से वैठिए। प्लीज वन मिनट। ... (अवधान) श्री धामीम हाशमी। ...(अवधान) आप सिर्फ़ सवाल पुछ लीजिए, भाषण न करें।

श्री शमीम हाशमी: महोदया, मैं एक शेर से गुरू करूंगा:

> "रिखयो गालिब मुझे इस तीके नवाई से माफ़,

म्राज कुछ दिल में मेरे दर्द सिवा होता है।"

मंडल कमीशन की यह जो सिफ़ारिशात लागू की गई हैं यह तो मेरी पार्टी का स्टैंड है ही, हमने अपनी नौजवानी की बेहतरीन जवानी को इस सिफ़ारिश को लागु करने के लिए, सड़कों पर जलुस निकालने के लिए, पुलिस से मार खा कर और गिरफ्तार होने का काम किया है, भाई राम विलास जी के भी साथ. इसलिए मेरा इससे खास ताल्लुक है, हम इसका इस्तकबाल भी करते हैं ग्रीर खुणी का इजहार भी करते हैं। हम एक बात जरूर कहेंगे कि वैकवर्ड कम्यनिटी के सिफ़ारिशात को लागू करने के सिलसिले में कर्प्री ठाकुर के तजुबी, समझदारी और सिंसेरिटी, इन तीन चीजों पर कोई उंगली नहीं उठा सकता है। उन्होंने जब बिहार में 26 परसेंट श्रारक्षण किमा तो वैकवर्ड कम्युनिटी को दो हिस्से में बांटा था। अति वैकवर्ड, यह एनेक्सचर "ए" में थे जिनको 12 परसेंट दिया था ग्रीर जनरल वैकवर्ड . . . (व्यवधान)

श्री राम ग्रवधेश सिंह : उन्होंने नहीं बांटा था, मुंगेरी लाल श्रायोग ने बांटा था। मुंगेरी लाल श्रायोग ने उसमें सिफारिश की थी और मंडल श्रायोग ने सिफारिश नहीं की है।

श्री शामीम हाशामी : व उन हसाब से लागू किया था।

श्रीराम ग्रवधेश सिंहः ल का नहीं ... (व्यवधान)

उपसभापति : राम श्रवधेश जी, प्लीमें बैठिए। ... (व्यवधान)

श्री शामीम हाशामी : श्राप बीच में मत बोलें।

श्री राम अवश्रेश सिंह : आप वोल रहे हैं। ...(व्यवधान) मैं आपको इन्फ़र्मेशन दे रहा हं।

उपसभापति : ग्राप मत दीजिए, ग्राप बैठिए । ग्राप कृपया बैठिए ।

श्री**राम ग्रवधेश सिंह :** मैं इनको सुचना दे रहा हूं।

उपसभापति: सुचना बाद में दीजिए ग्रभी नहीं। प्लीज, सिट डाउन। बैठ जाइये।

श्री शमीम हाशमी : डा० राम मनोहर लोहिया समस्त महिला जाति को बाह्मण से दिल्त तक पिछड़ों में मानते थे, इसलिए तीन परसेंट रिजर्वेशन समस्त ग्रीरत जाति को दिया गया। कर्पूरी ठाकृर एक सच्चे समाजवादी थे। ऊंची जाति के गरीबों की पीड़ा ग्रीर दर्द को जानते थे। उन्होंने ऊंची जाति के गरीबों को उ परसेंट ग्रारक्षण ग्राथिक ग्राधार पर दिया था। तो मंडल कमीशन को लागू करते समय भी इन बातों को ध्यान में रखना चाहिए।

ग्रव जो ग्रसल बात मैं कह रहा हूं, वह यह है कि मायनोरिटीज की गंजाइण तो मंडल कमीशन में है, लेकिन प्रधान मंत्री जी ने यह बात कही कि स्टेट सूची में जहां-जहां जो कम्युनिटी बैकवर्ड रहेंगी, Statement by

प्राथमिकता उनको दी जाएगी । हिंद्स्तान के ग्रंदर बहुत सारी रियासतें ऐसी हैं कि जहां मुसलमान किसी भी बैकवर्ड सूची में नहीं हैं, जैसे--महाराष्ट्र जहां लाखों की तादाद में ग्रंसारी, जुलाहे, बुनकर काम करते हैं, लेकिन वे बैकवर्ड की सूची में नहीं हैं। जाहिर है कि इस कायटेरिया पर वह वहां छंट जायेंगे। तीसरी बात जो मैं गुजारिश करूंगा कि उस कमीशन में यदि अमलगमेटेड मूसलमान को बैकवर्ड रखिएगा तो उसमें एक परसेंट भी मिलने वाल नहीं है क्योंकि सवाल कांस्टीट्यूशन बनाने वाली की नीयत का नहीं है। वह तो बड़े ग्रच्छे हैं, लेकिन सवाल जमीन पर उसको इम्प्लीमेंट करने का है। नीयत का फतूर बरसों के ग्रंदर तजुर्बे की रोशनी मे जाहिर ही सका है मुसलमानों को रिजर्वे-शन ग्राफ ग्राटिकल 15(4) में देसकते हैं श्रीर 16(4) के ग्रंदर भी दे संकते हैं। ग्राप दो या तीन ग्रादिमयों की कोई कमेटी बना दीजिए यह डिफाइन करने के लिए कि म् सलमान सोशली-इकोनोमिकली वैकवर्ड हैं कि नहीं ? तो इस सिलिसिले में दो तर्क में द्गा कि बैकवर्ड की पहचान संवि-धान में लिखी हुई नहीं है। समाज के रवैये के ऊपर उसकी पहचान की गयी है। भाई राम विलास जी सैकडों साल पीछे अछ्त थे ग्रीर सैकड़ों साल पीछे हम इस जमीन पर म्लेच्छ थे । उनका पानी सव को चलता है तो वह बड़े नहीं हो गए ग्रौर मेरा पानी सबको चलता है तो मैं बड़ा नहीं हो गया। अगर किसी मुल्क में, किसी रिश्ते में, किसी जाति का पानी सोलह ज्ञाना नहीं पीता है या उसकी रसोई का खाना यदि सोलह ग्राना वह ग्रावादी नहीं खाती है तो उसको सामाजिक तौर पर पिछड़ा कहेंगे। पिछड़े की पहचान हमने यह की कि ऊंची जाति के लोग जब बैठते हैं, तो बोलते हैं कुम्हार घिना है, बनियां खनियां है, तिलिया मणान है, मिथां चियां है। ये बोल-बोले जाते हैं इसलिए सामाजिक ग्राधार पर हम मानकर चलेंगे कि मसलमान पिछड़ेहैं । इसी हाउस में राम धवषेश जी के सवाल के जवाब में उस समय के होस मिनिस्टर का कनफेसन है कि न्य बृद्धिस्ट के बाद आधिक तौर पर और सामाजिक तौर पर सबसे अधिक

पसमांदा मुसलमान है यानी जनरल हिन्दू हरिजन से भी नीचे मुसलमान है।

तालीस के मैदान में ग्रभी भाई राम विलास जी ने वेलफेग्रर महकमे से मायनो-रिटी सेमीनार किया था। प्रधान मंत्री जी तशरीक रखते थे। उसमें जो एजेंड था उसके म्ताबिक मुसलमानों का तालमी सेंसस यह था कि प्रायमरी स्कल में वह 12 परसेंट, सिडिल में जाकर 6 परसेंट, 12वें में आकर 2 परसेंट हो गया और ग्रागे कालेज में शायद एक परसेंट ही होगा या नहीं होगा। नौकरियों में हमारे पी० शिव शंकर जी ने फरमाया था कि, बिरले यदि एक ब्रादमी सेकेटिएट में कोई मुसल-मान होता है तो हम कहते हैं कि चलो एक मसलसान हो गया। ऊंची नौकरियों में उसका कोई तनासुब नहीं है। नौकरी में हम हैं नहीं, तालीम में हम हैं नहीं, रोजगार में हम हैं गहीं, खेती में हम हैं नहीं, व्यापार में हम हैं नहीं, इंडस्ट्री में हम हैं नहीं और सामाजिक प्रतिष्ठा के बारे मैं ग्रपने-ग्रपने घर जाकर शांख बंद करके सोच लीजिएगा कि किननी इज्जत ही जाती है ? हमारा हाल तो यह है कि हम गाड़ी में परिवार के साथ बैठने में डरते हैं। हमारी हालत यह है कि हम इक्का-इक्का धर में सोने में डरते हैं। इतना डरा वर्ग, सहमा वर्ग--श्रगर उसको सामाजिक ग्रीर भ्राधिक तौर पर पिछड़ा नहीं -कहेंगे तो इस देश में पिछड़े की पहचान कौन होगां? इसलिए हम प्रधान मंत्री जी से गुजारिण करता हूं ग्रीर मेरा कहना है कि 15(4) में नहीं कर सकते हैं और 16(4) में नहीं कर सकते हैं, लेकिन जहां कहा गया है---Any backward class or community who are not adequately represented in the Government services.

ग्राप चाहें तो उसमें भी कर सकते. हैं। मैं एक बात राम विलास जी सेकहंगा कि वह हमदर्दी से भी सोच सकते हैं। "दिल के जलवे बदल जाएं तो क्या, जिस्म के हालात बदल जगते हैं।" इस देश के ग्रंदर जो दलित हैं, जो ग्रादि-वासी है, उसका किसी कारण से लव हो गया हो किसी जाति की लडकी से और विचार बदल गया हो, ग्रगर वह हिंद नहीं रह पाता है और नॉन हिन्दू रह

श्रिं शमीम हाशमी

Statement by

है तो कारण इस क्या हरिजन और ग्रादिवासी की माली हालत बदल जाएगी । ग्रापने काइटेरिया रखा है कि हरिजन के ग्रंदर ग्रगर नोन-हिन्द्हो जाय धीर हिन्द न रह जाए तो भी उसको बैकवर्ड में ग्राप मान लेते हैं ग्रीर हरिजन मुसलमान हो तो बैंकवर्डनहीं। भ्राजतक इस तरीके का लोजिक हमको समझ में नहीं द्वाया है। इसलिए हम ग्रापसे ग्जारिश करेंगे कि ग्राप इन तमाम बातों पर गौर करें, देखें। जहां तक नियत काहै, में छोटी बात बोलने का कायल नहीं हूं, लेकिन भाई अफजल ग्रौर कुछ लोग बहुत कुछ बोल जाते हैं, मैं कहता हूं कि पालियामेंट के ग्रंदर, स्टेटों की ग्रसम्बलियों के ग्रंदर इस बार जितने कम मुस्लिम रिप्रजेंटेटिंव हैं, म्राज तक नहीं थे। बोलिए, नियत म्रापकी अच्छी ही है। हमारा वजूद है ही नहीं, हम हैं ही नहीं, कैसे हमारी बात होगी। यह जो हंगामे हो रहे हैं, जब डिलिवरी होती है, समाज के गर्भ से नई बात पैदा होती है तो लंबर पेन की छटपटाहट होती है और फिर यह सैकड़ों साल की परंपरा है, कुछ जातीय-वफादारियां हैं, यह सब लेबर पेन की छटपटाहट, इतना भर सब लोगों को मंजूर करना चाहिए। इतनी बात तो आप भी सह कर चलिए। इतनी बात तो हम भी समझते हैं कि यह कौन कर रहे हैं ? . . . (समय की घंटी) . . .

मेडम, दो शेर में खतम कर दूंगा। ये कीन कर रहे हैं? वे कुछ लोग नेशनल फांट के ग्रंदर हैं, हुक्सत के ग्रंदर हैं, उनके मददगार लोग हैं, विश्वनाध प्रताप सिंह जी के नेतृत्व में ग्रपनी कम-जहनी की वजह से ऐसा समझते थ कि बहुत कुछ, बहुत कुछ जो चाहेंगे, सो होगा, लेकिन जब सामा-जिक परिवर्तन हुमा तो यह हार्टिग रूमां-टिक कोलीजन हो गया, एक भ्रम टूट गया। इसलिए इस तरीके की बात, ऐसे हंगामें ज्यादातर उधर से ही हो रहे हैं, यह हम अखबारों के बयान से भी देख रहे हैं,हम रोज देखते हैं, ऐसा है कि---

साफ छुपते भी नहीं, सामने आते भी नहीं। खूब पदा है कि चिलमन से लगे बैठे हैं।

ऐसे लोग ग्रापके हमनसीनी में हैं, म्राप उन्हें पहचानिए। भाई राम विलास जी ग्रापके ऊपर एक शेर कहकर खाम करता हं, जो फैज का शेर हैं---

चंदरोज श्रीरमेरी जान फकत चंदरोज श्रीर जल्म की छांच में सो लेने को मजबूर हैं हम। बाप दादान्त्रों की मिरास है मजबूर हैं हम।

लेकिन यह खतम हो जाएगा।... (व्यवधान)...श्किया।

उपसभापति : ग्राजमी साहब, ग्राप एक लफ्ज कुछ बोलना चाह रहे हैं, बोल के खतम कर दीजिए।

श्री मौलाना स्रोबंदल्ला खां स्राजमी (उत्तर प्रदेश): मेडम, मैं तो ग्रपना सेकुलर करल समझ्ंगा, भ्रगर एक लाफ्ज में मेरी बात ग्राप खत्म करवाएंगी । बीस-पच्चीस मिनिट तक तो हंसी, बोलचाल धौर लतीफे-बाजी हो . . .

उपसभापति : ग्राप बोलिए, वह ग्रलफाज छोड़ दीजिए। ग्रगर कहा जाता है किएक बंद पानी पीजिए तो एक ड्रोप थोड़े ही पीते हैं।

श्री मौलाना श्रोबंदुल्लाखां श्राजमी: मेडम, मैं इन ग्राशग्रार से शुरू करना चाहंगा कि--

म्राईन रास जिसको नशेमन की जिंदगी, श्रपने वतन में रहके भी जो बेवतन हैं काउ। रोता है जो बहार में फसले-बहार को, हर फुल जिसके वास्ते रंगों कफन है आज। बैजार जिससे बृतकदा वरहम निजामे देर जिससे खिची खिची हुई गंगो-जमन है आज। मुस्लिम का हाल पूछते हो ग्रहले हिंद क्या दोनों जहां की रूहे रवां खस्ता तन है ग्राज।

मैडम, मैं ग्राज इस बात पर इस हाउस में खुशी का इजहार करता हूं, चंद जुमलों की वजाहत वजीरे-ग्राजमें हिंद से पूछने के पहले ग्राज खले दिल से ग्रीर खले माहौल में जहां सारे मसायल पर चर्चा हुई है, वही एक सबसे ज्यादा जरूरी ग्रहम मसले पर मुसलमानों के मामले में भी सबके कान खड़े हुए हैं और सब लोग संजीदगी के साथ इस पर बयान दे रहे हैं। मेडम, मामला यह है कि दस्तूरे हिंद के मुताबिक मुल्क के तमाम तबकात को एजुकेशनल और इकोनोमिकल तरककीयाती मैदानों में सामाजिक इंसाफ और बराबरी के हकू क दिए गए हैं। हमारे मुल्क का दस्तूर तमाम लोगों को एक साथ तरककी की धारा में ल जाता है। आज मंडल कमीशन की सिफारिशात पर काफी जोर-शोर से गौर हो रहा है, 27 फीसद रिज़र्बेशन मान लिया गया और उसके बाद पूरे मुल्क में एक आग सी भी लगी, ...(व्यवधान)

श्री राम अवधेश सिंह: श्रीग नहीं, प्रसव पीड़ा...

उपसमापति : प्लीज, उन्हें बोल लेने दीजिए।

श्री मौलना श्रोबंदुल्ला खां श्राजमी: जहां रिजर्वेशन की हिमायत हुई है, वहों इस रिजर्वेशन के खिलाफ मुल्क के चौराहे भी जल रहे हैं। जहां इस रिजर्वेशन की हिमायत हुई है, वहीं इस रिजर्वेशन के खिल फ देश की सम्पत्ति की तोड़ा-फोड़ी भी हुई है। जहां इस रिजर्वेशन की हिसा-यत हुई है, वहीं इस रिजर्वेशन के खिलाफ, वजीरे ग्राज्य के खिलाफ नारे, इस हक्मत को भारतक ग्रीर मजम्मत की मंजिल से भी गुजारा जा रहा है। मुझे यह कहना हैं कि तोड़-फोड़ जो करते हैं, उनके लिए 5 परसेंट से लेकर 10 परसेंट तक ग्राज के दिन तस्लीम किया का रहा है। मुसलमान 45 साल में तोड़-फोड़ पर यकीन न रखने के कारण आज इस मंजिल पर पहुंचा है कि "जीरो बटा सन्ताटा" उसका पूरा वज्द बनकर रह गया है। हम तोड़-फोड़ पर यकीन नहीं रखते । हम मुसलमानों की जानिब से, मुसलमानों की तज्मानी करते हुए यह कहेंगे कि हमारे देश की कोई चीज ट्टती है, उसे हम जनता दल की चीज नहीं मानते या इससे पहले कांग्रेस के जमाने में जो चीत ट्टी, हम उसे कंग्रेस की चीज नहीं मानते, हम उसे हिन्दूस्तान की सम्पत्ति, भारतवर्ष की सम्पत्ति मानते हैं। किसी भी दौर में वह सम्पत्ति जब जलाई जाएगी. तोड़ी जाएगी, फ़ंकी जाएगी, नुकसान उससे देश का होगा। स्राज कोई भी इस तरह का काम अगर होता है तो देश को पीछे ले जाने का काम हो रहा है। मगर लोग ग्रपनी तवज्जो इसके ग्रलावा दसरे तरीके से दिलवाएं, इतनी तेजी हमारे दिलो-दिसाग में नहीं पैदा हुई है। दुनिया के दूसरे मुल्कों में, मुझे मैडम दो मिनट का समय और देंगी आप, मैं दनिया के दूसरे मुल्कों की भी बात कहूंगा कि ग्रगर वहां लोगों को उनका हक नहीं मिला या लोग भ्रपोज करना चाहते हैं तो मुल्क की सम्यत्ति नहीं जलाते, मुल्क की तएककी में वाधा नहीं बनते बल्क ग्राने गमी-गस्से का इजहार इस तरह में करते हैं कि मुल्क का प्रोडक्शन भी चलता रहे स्वीर गमी-गस्से का इजहार भी होता रहे लेकिन देश की तरक्की में कोई बाधा न पड़े।

इसलिए, मैडम, मैं वजीरे ग्राजम से भ्रापके तबस्सत से यह धर्ज करना चाहंगा कि मंडल कमीशन की रिपोट, जो 10 साल से पेंडिंग में पड़ी थी, खदाखदा कर के आप के हाथों से अमल में आई। पूरे मुल्क ने उसका इस्तकबाल किया, अपोजीशन ने उसका इस्तकबाल किया । पार्टियों से ऊपर उठकर इंसानों की हमदर्दी के नाते सब लोगों ने उसका इस्तकबाल किया, किया भी जाना चाहिए था। ग्राज मुसलमान के मामले में चंद म्स्लिम लीडरों की तरफ से, नान मस्लिम जीहरों की तरफ से भी कुछ चिता जनक बातें आई हैं जिन रर संजीदगी के साथ गौर करने की जरूरत है और मैं प्राइम मिनिस्टर साहब में उनकी बजाहत भी चाहंगा।

मेरी गुजारिश यह है कि मुसलमानों के हालात को आप प्राइमरी क्लास से लेकर अपर क्लास से लेकर अपर क्लास तक देख सकते हैं। मुहक में अभी चन्द दिनों पहले पालियामेंट अनेक्सी में श्री राम विलास पासवात जी ने अक्लियतों का एक सेमिनार बूलाया था जो बजीरे आजम हिन्द की सदारत में चल रहा था। उसमें भी मुसलमानों की हालत का जब सर्वे किया गया तो प्राइमरी में 12 फीसद, मिडिल स्कूलों में 6 फीसद, 12वीं क्लास में 2 फीसद और आला तालीम में तो किसी फीसद का कोई सवाल तालीम में तो किसी फीसद का कोई सवाल

Statement by

ही पैदा नहीं होता। इतनी बड़ी ग्रक्लीयत, जो इस मल्क की माइनारटीज की सबसे बड़ी अक्सरीयत है, अगर इसी तरह से पीछे जाती रही तो इस देश को जिसे हम इंसानियत का चमन कहते हैं, कुलों की इतनी बड़ी तादाद ग्रगर मुरझा जाएगी तो चमन चमन नहीं रह जाएगा बल्कि चमनिस्तान को बीराने में बदलते हुए दुनिया देखाकर हमारे पिछले इतिहास को सामने रखते हुए हमारे ऊपर ग्रंगुली उठ।एगी। (समय की घंटी) ऐसी सूरत में मैं प्राइम मिनिस्टर साहब ने यह जानना चाहूंगा कि क्या ऐसा कोई प्लान है उनका कि जिस तरह से बैक्वर्ड क्लासिज के लिए 27 परमें ह लाए हैं, मंडल कमीशन में म्सलभानों के लिए भी बात कही गई है अगर मसलमानों के बारे में जो बातें कही गई हैं, ब्राज के ब्रखबार को ब्राप उठाकर देखिए। हिन्दुस्तान की सबसे बड़ी रियासन उत्तर प्रदेश के वजीरे ग्राला ने कल बारावंकी के खुले हुए इक्लास में यह कहा है कि मंडल व मीशन ने मुसलमानों के साध खुली नाइंसप्की की है। इतने बड़े प्रदेश का वजीरे शाला यह बोल रहा है कि मंडल कमीशन ने मुसलमानों के साथ चुली नाइंसाफी की है, यही बात जब मसलमानों तक पहुंचेगी तो मुसलमानों में चिना का बायस बनेगी भीर मुसलमान हमारे वार में यह सोचने पर मजबुर होगा कि छाज इस हक्मत में भी ऐसा लगता है कि हमारे बारे में कोई ख़लो हुई पालिसी मौज्द नहीं है (समय की घंटी) में राजा साहब की शांक्सयत को जानता हुं ग्रौर उनके दिल में, मुसलमानों के बारे में जो अनंक विल को धडकन है, उसे था पह-चानता हं। मैं उनसे वजहत तलक करते हुए यह गुजारिश करूंगा कि म्रुलयानों को भी कथ से कम 10 परसेंट रिजर्वेशन श्राप दं इसलिए कि म्सलम न बैंकवडं सीर फारवर्ड में नहीं रह गया है। बापकी सर्वे रिपोटं यह बनला रही है कि संध्यद. पठान, ग्रंमारी, मंशूरी, नद्रफ ऐसा कोई सवाल पदा नहीं होता। तालीमी, इक्त-सादी भीर समाजी ब्राईने बोल रहे हैं कि इस ग्राईने में मुमलमानों की तस्वीर निहायत घंघली हो चुको है, उसको साफ

करने के लिये, उनके उज्ज्वल भविष्य के लिये मुरुलमानों को भी उसी वरह से रिजर्वेशन की जरूरत है जिस तरह दूसरे लोगे की दिया गया है। मैं चाहंसा कि ग्राप रिजर्वेशन देकर उनके हीसले बढ़ायें ताकि उनके सैक्यलरिज्स की प्रजीम दीधारें स्रासमान तक पहुच सकें। शुक्रिया।

†[شرى مولانا عبدالله خال اعظمى (اتر پردیش): مهذم میں تو اِسے اینا سیکولو تعل سمجهونگا که اگو آپ ایک افظ میں میری بات آپ ختم كروائيرگى - بيس پچيس ملك تک تو هلسی - بول چال اور لطهفي بازي هو . . . (مداخلت) . . .

اب سبها پتی : آپ بولئے وا الفاظ چهور ديجئے - اگر کها جانا هے کء ایک بوند پانی پیجئے تو ایک دراب تهورے هي پيتے هيں -

شرى مولانا عبدالله خال اعظمى: ميدم ميس ان اشعار سے شروع كرنا چاهور کا که -

آئی نه راس اجس کو نشیمن کی زندگی اب وطن میں رہ کر بھی جو بے وطن ھے آہے۔ روتها هے جو بہار میں فصل بہار کو هر يهول جسكے واسطے والحين كفن هے آہے۔ بیزار جس سے بتکدہ برهم نظام دیر جس سے کہتھی کتھی ہوئی گلک و جمن ھے آج۔ مسلم کا حال پوچهتے هو اهل هاد کها

دونوں جہاں کی روح رواں خسته تن ھے آج -

†[] Transliteration in Arabic Script.

Statement by

جہاں اس رزرویشن کی حمایت ھودی ھے وھیں اس رزرویشن کے خلاف دیش کی سپتی بھی اتوری پهوڙي جا رهي هے - جهاں اس رورویشن کی حمایت هوگی وهیں اس رزرویشوں کے خلاف وزیر اعظم کے خلاف نعرے اس حکومت کو مطعون اور مذمت کی منزل سے گذارہ جا رها هے - مجمعے يه إكبنا هے كه تور پهور جب لوگ کرتے آهيں انکے ه پرسینت اسے لیکر ۱۰ پرسینت تک آبے کے دن تسلیم کیا جا رہا ھے - مسلمان ۲۵ سال میں تور پھور سیں یقین نہ رکھنے کے کارن آج اس مدزل پر پهونچا هے که زيرو بتا سناتا اسک پررا وجود بن کر ره کیا ہے - هم تور پهور پر يقين نہيں وكهتي - هم مسلمانوں كى جانب س-مسلمانوں کی ترجمانی کرتے ہوئے یہ کہیں گے کہ همارے دیش کی کوئی چیز ٹوتتی ہے اسے جنتا دل سرکار کی چیز نہیں مائٹے یا اس اس یہلے کانگریس گورنمات کے زمانے میں جو چيز ٿوٿي هم [اسے منگريس کي چيو نهيو مانته م اسم هدوستان کي سبیتی مانتے هیں۔ بہارت ورش کی سبیتی مائتے هیں - کسی بھی دور ميں وہ سميتي جب جلائي جائےكي-پهونکی جائےگی - تو نقصان اس ديه کا هوگا - آج کوڻي بھي اس طرح کا کام اگر هوتا هے تو ديم کو پیجے لے جائے کا کام ہو رہا ہے۔

میدم، میں آج اس باس پر اس هاؤس میں خوشی کا اظہار کرتا هوں چلد جملوں کی اوضاحت وزیر اعظم هند سے پوچھنے سے پہلے آبے کہلے دل سے اور کہلے ماحوں میں جہاں سارے مسائل پر چرچا هوئی هے وهين ایک سب سے زیادہ ضروری اور اھم مسلالے پر مسلمانوں کے معاملے میں بھی سب کے کان کہتے ہوئے ھیں اور سب لوگ سلجیدگی کے ساتھ اس پر بیان دے وقے هیں- میدم معامله یہ ہے که دستور هدد کے مطابق ملک کے تمام طبقات کو ایجوکیشلل اور اكونوميكل ترقياتى ميدانون مين سیاجی انصاف اور برابری کے حقوق دئے گئے ھیں - ھمارے ملک کا دستور تمام لوگوں کو ایک ساتھ ترقی کی دهارا میں لے جاتا ہے ۔ آپ مندل کمهشن کی سفارشان پر کافی نور و شور سے فور هو رها هے - ۲۷ فیصدی رزرويشن مان لها كيا - اور اسكي بعد ہورے مذک میں ایک آگ سی بھی لكى ... (مداخلت) ...

شری رام اودهیش سنگه : آگ نههی پرسو پیوا

اب سبها یتی : پلهز انهیں بولنے دیجئے -

شری مولانا عهدالله خان اعظمی:
جہاں رزرویشن کی حمایت ہوئی ہے
رھیں اص رزرویشن کے خلاف ملک
کے چوراہے بھی جل رہے ھیں ی

ھھی جن پر سلجیدگی سے غور کرنے کی ضرورت ھے۔ اور میں پرائم منستر صاهب سے انکی وضاهت بھی چاهوں کا -

میری گزارش یه هے که مسلمانوں کے حالات آپ پوائمری کلاس سے لیکر اپر کلاس تک دیکھ سکتے ھیں -ملک میں ابھی چند دنوں پہلے پارلیمنت انهکسی میں شری رام واس پاسوان جی نے اتلیتوں کا ایک سهمينار باليا تهاجو وزير اعظم دند کی صدارت میں چل رہا تھا -اسیوں بھی مسلمائوں کی حالت کا جنب سروے کہا گیا تو پرائسری میں ١٢ فيصد . مدّل مين ٢ فيصد -۱۲ وین مین ۲ فیصد - اور اهلی میں دو کسی فیحد کا اکوئی سوال هی پیدا نهیں هوتا - اتنی بوی اتلیت جو اس ملک کی مالفارتیز کی سب سے بوی اکثریت ہے ۔ اگر اسی طرح پیچھے جاتی رھی تو اس ديه کو جسے هم انسانيت کا چس کہتے ھیں ~ پھولوں کی اتنی ہو**ی** تعداد اگر مرجها جائے کی تو چس چىن نهيى وة جائيكا - بلكة چىلستان کو ویوانے میں بدلتے هوئے دیکھکو دنیا شاری پچھلے اتہاس کو سامنے رکھتے ہوئے ممارے اوپر انکلی اٹھئےگی۔ (ۇقت كى گهلتى) ... ايسى صورت ميں ميں پرائم منستر صاحب سے یہ جانا چاھونکا کے کیا ایسا

[شرى مولانا عبيدالله خان اعظمى] مكر لوك إيلى توجهة اسكے علاوہ دوسوے طریقے سے دلوالیں - اللی تیزی هماری دل و دماغ میں پیدا نہیں ہوئی ہے دنیا کے دوسرے ملکوں میں - محصے میڈم در ملت کا اور وقت دیں کی آپ - سیس دنیا کے دوسرے ملکوں کی بھی بات کہوں کا کہ اگر وہاں لوگوں کو انکا حتى نهيس ملا يا لوگ أيوز كرنا چاهی هیس تو ملک کی سینتی نہیں چلاتے هیں ملک کی ترقی مين بادها نهين بنق بلكه اله غم و فصه کا اظهار اس طرح سے کرتے ھیں - که ملک کا پروڈکھن بھی چلتا رہے لیکن دیش کی ترقی میں کوئی بادھا ته پوے -

اسلئے میدم میں وزیر اعظم سے آپ کے پوسط سے یہ عرض کرنا چاھتا ھوں کہ مثقل کمیشن کی رپورٹ جو ۱۰ سال سے پینڈنگ امیں پڑی تھی - خدا حدا کرکے آپ کے ماتھوں عمل میں آئی - پورے ملک نے اسکا استقبال کیا - اپوزیشی نے اسکا استقبال کیا - پارٹیوں سے اوپر اٹھکو انسانی همدردس کے نباطے سب لوگوں نے اسک استقبال کھا - کیا بھی جانیا جاھئے تھا - آج مسلمان کے معاملے میں چند مسلم الیدروں کی طرف سے نان مسلم لیڈروں کی طرف سے بھی کچھ چنتا جنک ہاتیںئی

كوني پلان هے انكا كه جس طرح بيكورة كالسيز كيلنُم > ٢ فيصد النِّم هين - منڌل کيهشي مين مسلمانون کھلئے بھی بات کہی گئی ہے ۔ مگر مسلمانوں کے بارے میں جو باتیں کہی گئی هیں آج کے اخبار کو آپ اتهاکر دیکھٹے هلدوستان کی سب سے ہتی ریاست اور پردیش کے وزیو اعلی نے کل ہارہ بلکی کے کہلے ہوئے اجالس میں یہ کہا ہے کہ منڈل کمیشی نے مسلمانوں کے ساتھ کھلیے ناانصافی کی ہے اتلے ہوت پردیس کا وزیر اعلی 💉 یہ بول رہا ہے ۔ کہ مندل کیشن نے مسلمانوں کے ساتھ کھلی ناانصالی کی هے - یهی بات جب مسلمانوں تک پېونتچوگي تو مسلمانون مين ببي چنتا كا باعث بليكي اور مسلمان هنارے بارے میں یہ سوچنے پر مجبور هوکا که آج اس حکومت میں بهی ایسا لکتا هے که همارے بہاے مين كوئو كهلى هوئي پاليسى موجو دانهیں ہے - (والت کی گھنٹی)... میں راجا صاحب کے شخصیت كو جانتا هول ارد انكم دل ميس مسلمانوں کے بارے جو انکے دل کے دھوکن ہے اسے بھی یہ انتہا ھوں میں ان سے وضاحت طلب کرتے هوئے - يه گزارهی کرونا که مسلماتوں کو بھی کم سے کم + ا پرسیلمف 🗼 رزرويشون أب دين اسلئے که مسامان بیک ورد اور فارورد میں نہیں رہ گیا ہے۔ آپکی سروے رپورٹ بھا رہے هے ده توتل مسلمان اب بیک ورد هو چکا هے - سهد - پتهان - انصاری ملصوری لداخ ایسا کوئی سوال نهیں پیدا هوتا - تعدیدی اقتصادی اور سماچی آئیئے بول رهے هیں که اس آئیئے میں مسلمانوں کی تصویر نہایت دهندلی هو چکی هے - اسکو صاف کرنے کیلئے انکے اجول بهوشے کیلئے بهی اسی طرح رزرویشن کی ضرورت هے جس طرح دوسرے لوگوں کو دیا گیا هے - میں چاهونکا که آپ رزرویشن دیکر انکے حوصایے کو دیا گیا هے - میں چاهونکا که بوهائیس - تاکه سیکولرزم کی عظهم دیواریں آسان اتک پہونچ سکیں - دیواریں آسان اتک پہونچ سکیں -

श्री संघ प्रिय गौतम: मैडम, दो मिनट, दो क्लेरिफिकेशन ।

उपसमापित: भ्रभी देखिये साहे चार बज रहे हैं We have a lot of work to do. Somewhere I have to put a stop.

मैं मानती हं कि श्रापके मन में बहुत ग्रुच्छे सवाल होंगे, ग्रापकी भावनायें होंगी। ग्रुभी जब डिस्कशन होगा तब बोल लीजियेगा।

श्री दिग्विजय सिंह : ूँश्रापने राज मोहन गान्धी को टोक दिया था। श्राप कृपया उनको बौलने का मौका दें।

उपतमापितः देखिये मुझे कोई ऐतराज नहीं, श्राप सारी रात बठिये, मैं करूंगी। मगर सवाल यह है कि कहीं न कहीं रुकना पड़ता है।

श्री संघ प्रिय गौतमः ग्रभी यह कहा गया कि यहां बड़ा खतरा पैदा हो जायेगा।

श्री संघ प्रिय गौतम]

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क्योंकि हमारे दो नौक्वान पिछड़ी जातियों के मिनिस्टरों ने कुछ कहा है, मुझे शेर याद ग्रा गया :

Statement by

''शमां को एक रात भी भारी है जिस तरह,

हमने तो सारी उन्न गुजारी है उस तरह।"

कोई खतरा पैदा होने वाला नहीं है। मैं एक क्लेरिफिकेशन . . . (व्यवधान)

उपसमापति: बस-बस हो गया, शेर ग्रापका सुन लिया, प्लीम ।

श्री संघ प्रिय गौतम : क्यों बुरा मान रहे हैं इन बैकवर्ड क्लासे न के लिये . . . (व्यवधान)

उपसमापति : I cannot allow any more. Please sit down. (Inetrruptions)

देखिये, बात सुनिये, बैठिये, कितने लोगों को बुला लिया। सबने वड़ी बात उठायी है, जो सबकी भावना हैं,

श्री संघ प्रिय गौतम : मैडम एक मिनट . . . (व्यवधान)

उपसमापति: देखिये ग्रापकी भावना दक्ती ग्रगर होगो मुझे नहीं पालुम । जब र्डि_{केशन} होगा तब ग्राप बोल लेना । अप्रयह मामला खत्म हो गया । प्रधान मंत्री जो बोलिये।

डा० ग्रवरार ग्रहमद खान: मैडम . . . (व्यवधान) प्रधान मंत्री जी ग्राये थे तब भो पुछना चाहता था, श्रापने मुझे बैठा दिया ।

उपसभापतिः मैंने नहीं बैटाये रखा किसी को। जो नाम ग्राते हैं उसी लिहाज से मैंबुलाऊंगो । श्राप कृपया स्थान ग्रहण करें।

डा० ग्रवरार ग्रहमद खान : ... (व्यवधान) परन्तु मुझे दो मिनट दिये जायें।

उपसभापति : देखिये बहस मत करिये, प्लीज, मेरे पास ढेर से नाम हैं।

डा० ग्रवरार ग्रहमद खान : सदन के सामने . . . (व्यवधान) हमें दो मिनट दिया

जिपसभापति : गुस्सा मत करो, गुस्सा मत करो । कुल डाऊन, लड़ाई झगड़ा वरने की कोई जरूरत नहीं है।

िं डा० **ग्रबरार ग्रहमद खान**ः लड़ाई की बात नहीं है मैंडम, मैं शुरू से कह रहा है मुझे बुलवाया जाये। शुरू से कह रहा है लेकिन उस बात परकोई ध्यान नहीं दे रहा है। I have my right to speak. I am a Member of this House.

THE DEPUTY CHAIRMAN. Then you should have given your name early. I have called the Members in the order in which they had given their names. Now I have called the Prime Minister to reply. You please sit down.

DR. ABRAR AHMED KHAN: No, T want to ask.

THE DEPUTY CHAIRMAN. If I permit you, I have to permit everyone who had given his name which I cannot afford...

DR. ABRAR AHMED KHAN: No. I have my right to speak. I am a Member of this House. I want to ask...

THE DEPUTY CHAIRMAN; No, I cannot permit. (Interruption)

ग्राप बैठ जाइये. बहस मत करिये। ग्राप लिखकर भेज दीजियेगा, जब बहस होगी श्रापको बुला लंगी। बैठ जाइये।

डा० ग्रवरार ग्रहमद खान: दो मिनट श्रगर काम की बात पूछना चाहं तो उसके

लिये समय नहीं मिलता । स्नाधा घंटा यहां वरवाद हो सकता है।

उपतमापति : प्लीज,

डा० अवरार श्रहमद खान: मैं मायनोरिटी को विजीग करता हूं। जब मायनोरिटी, बैकवाई, एस० सी० एस० टी० की बात चल रही हैं उस समय भी मुझे नहीं बोलने दिया जाता। मैं भी एक मायनोरिटी को विजीग करता हूं और जब इस तरह की बहस चलें उस पर दो मिनट नहीं दिये जायें और वंटी बरबाद किये जायें और तब शापको बनाया जाये कि समय बरबाद हा रहा है...(ज्यवधान)

THE DEPUTY CHAIRMAN: All right, I am calling people from this side, this side, everywhere. And everybody should sit and listen. Nobody should object. First I Mr. Rajmohan Gandhi; them I will call you. (Interruption) I have no objection. Somewhere I expect the Members to help the Chair to run the House in proper have allowed so many Members to speak from the Congress side. {Interruption} Ji everybody's bhavna is not being expressed, I cannot help it. I have to have some rule. I cannot run this HouSe without a rule and the rule is that those who give their names first will be called. But this is not the way, to keep fighting everytime. You make no'se and think that the Chair will allow you to speak. This is not the way to do it... (Interruptions)...

श्री जनदीश प्रसाद माथुर : शोर मचाने की इजाजत श्रापने दी थे.... (व्यवधान)

उपसमापित: जो इंसान चुपचाप बैठता है कभी उसकी भी सुननी चाहिए। जो शोर मचाते हैं हमेशा उन्हीं की बात रिकार्ड होती है। Now, Mr. Raj Mohan Gandhi. He has been keeping quiet. He did not shout. That is why I am allowing him. श्री सिकन्दर बख्त (मध्य प्रदेश) : खामोशो की भो एक जुवान होतो है डिग्टी वेयरमन सोहिबा।

उपसमापति : जो हां, मैं खामोशी की बात भुन रही हूं। Yes, Mr . Raj Mohan Gandhi.

SHRi RAJ MOHAN GANDHI (Uttar Pradesh): Madam, when tor the first time, on that historic day, on August 7, the announcement regarding the Mandal Commission Report was made and a wave of gladness spread among a very large section of people in this land, you must also have recognise that a tremor of anguish also went through another section of the land, and if (here was happiness on many faces, there was also unhappiness even anger, on some faces and the Prime Minister's statement today in which he has made a significant announcement of five to ten per cent reservation for the economically weaker sections, whatever be their background, should help in reducing that unhappiness.

SHRI N. K. P. SALVE: It is only an intention.

SHRI RAJ MOHAN GANDHI: All right, only an intention.

SHRI N. K. P. SALVE: Intention to consider it.

SHRI RAJ MOHAN GANDHI; Yes intention to consider it after taking the sense of the House, to go ahead with it once the consent of the House is obtained.

Now^ Madam, that significant announcement and the landmark announcement with regard to the Right to Work—these two steps today should reduce the unhappiness and anger which have recognised, i would merely say this, Madam, that in addition to these two steps, the! Prime Minister and the Government can also think of listening to unhappy section and seeking how this unhappiness can be further remedied, and if that is done, that would he a welcome thing. This is my clarification number one.

[Shri Raj Mohan Gandhi]

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Now, I come to my second clarification and I think this is a Po'nt which has not been made so far. Previous Government and this Govenment have introduced several great and radical measures. But, are the measures implemented? My question to the Prime Minister would be Whether he will make sure that in the implementation of the Mandal Commission's recommendation of 27 per cent reservation, and the present reservation of five to ten per cent for the poor, and with regard to the landmark announcement about the Right to Work, the machinery works in such a way that the goals are actually fulfilled.

I come now to my third clarification. After we attained Independence, we have rightly concentrated, the Government has rightly concentrated, on this section and fhe whole House has agreed that this section is largely backward and has suffered for such a long time. On this section we have focussed our attention and we want to help that section. shelter and support that section. But the question is this: Are we supporting and sheltering that section only for its own sake or are we supporting and sheltering that section so that it can find itself equal in relation to the other sections? These are the two ways of looking at it.

The third way of looking at it is to realise that we are sheltering and supporting that section which is a part because we want to strengthen the whole. Today, at this time, when our nation's unity is assailed from many quarters, it is all the more important that we are absolutely clear that we should strengthen and support a part because we want to preserve the unity and strength of the whole. Thank, you, Madam.

THE DEPUTY CHAIRMAN. Yes, Dr. Abrar Ahmed Khan.

डा० अबरार अहमद खान : उपस्थापित महोदया; प्रधान मंत्री जी से मेरा पहला सवाल यह है-जनाव देते समय वे मेरे नाम का ख्याल रखें क्योंकि वह भल जाते हैं कि ग्रापने ग्रपने मनीफ़ैस्टो में

राइट टुवर्क कहा था ग्रीर अभी कुछ दिन पहले उसकी चर्चा की थी कि सबको काम का ग्रधिकार देना है। जहां तक मैं समझता हं प्रत्येक आदमी को जब काम मिलेगा तो आरक्षण की क्या जरूरत रहेंगी। मैं किसी धारक्षण के खिलाफ़ नहीं हूं, लेकिन हम यह देख रहें हैं कि एक तरफ़ ग्रा५ ग्रारक्षण घटाने ग्रीर बढाने की बात कर रहे हैं और दूसरी तरफ़ काम का अधिकार देने की बात कर रहे हैं । तो इन दोनों में जो विरोधाभास है उसको क्लैरिफ़ाइ की जिए। काम का अधिकार प्राप्त कर प्रत्येक को काम मिलेगा तो आरक्षण की बात कहां श्राती है? रोजगार देने की गारन्टी दे रहे हैं तो आरक्षण की बात का उससे किस तरह से तालमेल बैठाएंगे?

दूसरी बात यह है जिस तरह से ग्रारक्षण की बात ग्राज के वक्तव्य में कही गई है कि 5 से 10 परसेंट तक होगी, तो उसमें मैं माननीय प्रधान मंती जी से यह जानना चाहंगा कि पिछड़ी जातियों, अनुस्चित जातियों ग्रीर जन-जातियों को जो निश्चित प्रतिशत आरक्षण दिया है, यह 5 से 10 परसेंट जो ब्रारक्षण दिया जाएगा क्या उसमें उन जातियों को भी इकानामिक वैकवर्डनैस के ब्राधार पर सम्मिलित किया जाएगा या पिछडी हुई जातियों को जो प्रतिशत ग्रालरेडी दिया गया है, उसके आधार पर उनको ऐक्सक्लड करते हुए जो कास्टया क्लास बच जाती हैं उन्हीं के लिए यह 5 से 10 प्रतिशत ब्रारक्षण होगा?

माइनॉरिटीज के बारे में माननीय प्रधान मंत्री जी से मैं यह निवेदन करूंगा कि ब्राज माइनॉरिटीज में कोई फ़िरके नहीं हैं कोई जाति नहीं है, किसी प्रकार का कोई जातीय भेदमाव नहीं है, प्रोफ़ेशन के बाधार पर कोई कपड़ा बनता है तो जुलाहा कहलाता है, लोहे का काम करता है तो लुहार है, कोई भीख मांगता है तो फ़कीर कहा जाता है। उन में बाज किसी प्रकार का कोई अंतर नहीं है। तो मैं प्रधान मंत्री जी से कहना चाहंगा कि उनमें किसी प्रकार का भेदभाव न करें, उनमें ग्रलग ग्रलग फ़िरके न डालें,

सभी बाइनॉरिटीज को एक मानते हए चाही ग्राप उन्हें जिसमें भी साम्मलित करें, चाहे वैकवर्ड क्लास में करें या इकानामिक वैकवर्डनैस में करें, लेकिन उनको एक में सम्मि-लित करके उनकी क्या लाभ दे रहे हैं. यह बताएं । पूरे मांस्लम समदाय को आप डकानामिकली बैंक वर्ड में मानेंगे या उनके लिए अलग से 5 या 6 प्रतिशत का आरक्षण देंगे?

Statement by

मेंरा ग्रंतिम सवाल यह है जो मैंने आज सुबह भी पूछा था कि इस बारक्षण के संबंध में प्रधान मंत्री के एक सहयोगी मंत्री शरद यादव जी ने कल एक अखबार में वक्तव्य देते हुए पिछड़ी जातियों के लोगों से कहा कि वे आरक्षण के विरो-धियों से मर मिटें, तो क्या जब उनके का एक मंत्री इस देश के टकड़े करने की बात करता है तो उसके संबंध में उनकी क्या प्रतिक्रिया है? श्राज दोनों और से डंडे लेकर लोग श्रा रहे हैं और हमारी सड़कें और चौराहे जातिबाद के ग्रखाडे वन गए हैं...

उनसभापति : आप भाषण मत करिए, सवाल पुछिए...

डा अवरार ग्रहमद खान : तो जानना चाहता है कि उनके इस वक्तव्य लिए माननीय प्रधान मंत्री जी उनके विरुद्ध क्या कारवाई कर रहे हैं, सदन को बताए।

जी. उपसमापति : प्रधान बोलिए।

SHRI VISHWANATH PRATAP SINGH: Mada_m Chairperson, first 1 would like to thank all the Members. As On the previous occasions when this subject came up, there was broad support from the hon. Members, I remember not even one dissenting note so far as implementation of the Mandal Commission Report is concerned and the geineral direction in which to go.

Salveji asked why such a hurry or haste? I think we are late; it is not in haste. It is more than a decade that this

report has been lying. So it is not one day earliea one commitment has been there. During elections it got enshrined In our manifesto, it was reiterated in the President's Address. Then I myself, on the floor of this August House, assured the members that we would be implementing it within the year. W« had also assured the people that our commitment was there that in the first year of our coming to power we will implement it. This session was the last session of our one year of coming into power. The next session will be our next year. It was the first day of this session, i. e. the 7th August, and we took the first occasion to ... (Interruptions),.. The next session will be in December or say... (Interruptions) Even if it starts in November, in substance it will go into the second year.

Prime Minister

SHRI S. S. AHLUWALIA (Bihar): You want to call the Tenth Lok Sabha Session in December.

THE DEPUTY CHAIRMAN: Please don't interrupt. No interruptions.

VISHWANATH SHRI **PRATAP** SINGH: I am replying to Salveji. So, 7th August was the 1st day on which this House opened and we fulfilled our commitment and our solemn assurance.

Many points have been raised. How much will be the j°b opportunities? What will be the economic benefit? How much employment solution will there be? I want to reiterate what I said las' time. There is a social power structure and there is a State power structure. Social power structure is very strong, perhaps stronger than the State power structure. What is the result? The result is that 52 per cent have been chained down in the social power structure. When it comes to the States power structure, bureaucracy is a power structure. It is more jobs or employment. They are decision makers, permanent decision makers. In Spite of 43 years of all education programmes, poverty programmes and upliftment programmes these 52 per cent have been able to get only 4. 5 per cent of the Class I jobs in

[Shri Vishwanath Pratap Singh]

change the we have to powe: social structure, then the State powe: structure has to be changed con siously and with an open heart. And thi is what we have done. It is nothing new. Today who are these people? They an those who once lost to the aliens. For thai political loss at that time, they have paid socially, politically and economically for centuries and centuries. Therefore, I say that it is not simply a question of poverty. It is not a question of giving something from the Treasury or somel more money. It has also to be linked with the political power structure and other' various structures and not only with the formal power structure of Parliament of the Cabinet and of the Ministry. They have also to be other State structures which linked with constitute the power structure of the present system. Certainly, wheri this rectification has been attempted the equilibrium is disturbed and some reaction is there. But it also goes to the credit of the people that they have accepted the charge to a large extent. Giving of justice to the people goes to the credit and ethos of the country. But that much reaction, as many expected, is not there. Of course, we must take care because the youth are ours. They are our children. We do not want any confrontation. We owe it to them, to the next generation, to ensure that they have a bright future. We understand their apprehension. There question about it.

When we talk of participative democracy, when we talk Of decentralisation, we forget one very important structure, bureaucracy. How are you going to give them participative powers? I repeat it. Treating unequals as equals is the greatest injustice. Let us recognise the reality.

It has been suggested that when some Scheduled Castes, the Scheduled Tribes and the other Backward Classes achieve a certain degree of affluence, they should be excluded. Well. At a certain stage, possible When the whole section comes up to a certain level it is all right. But what is the

positio_n today? Even after forty years, what is the position? Very loudly we trumpeted that we will help these Scheduled Castes and the Scheduled Tribes to reach 22. 5 per cent. But in Class 'A', they have reached on 8. 5 per cent. Even before; • they get it as a class, we are arguing that it should be taken away. Let them reach 22. 5 per cent. Let them approach 20 per cent. Then, we start taking it away. But even before they reach this, we want that it should be taken away. In Class-'B' they have reached only 11. 6 per cent. Even after forty years, they have not reached 22. 5 per cent. They have reached just half of it. Let them approach what we have promised. Then, I think they will also agree when they come to a certain level. This is not permanent, for all time to come. But for a certain period, we have to give them protection, as a class. When the whole class moves up, of course, de-phasing of it, or, dereservation can come. Not today. I am not agreeable to the suggestion right today.

SHRI VIREN J. SHAH: Mr. Prime Minister, may I interrupt you for a minute? Can you not make the education system such that it will enable these people to reach this position sooner and they need not have to depend upon any mehrbani? Why don't you have that approach?

VISHWANATH SHRI **PRATAP** SINGH; This is precisely the issue.

It was pointed out by Ram Awadeshji as to how the education system is working. We have three education systems working today; one for the poor, one for the middle-class and one for the affluent. These are the three education systems. For the poor, it is the tat. In many places, there are not even buildings for the children. For the middle-class, they have the town schools or the city' schools. For the affluent, there is another type of schools.

AN HON. MEMBER; Airconditioned rooms.

SHRI VIREN J. SHAH: We. must concentrate of the education aspect.

VISHWANATH SHRI pRATAP SINGH: There cannot be a formal analysis of the society. Because we have said in our Constitution that all men are equal, they have not become equal. This we have to understand.

श्री शनीम हाशमी रिजर्वेशन देने के साथ-साथ इंस्टिटयशभीन्स में रिजर्वेशन दीजिए... (व्यवधान)

SHRI **VISHWANATH PRATAP** SINGH: I have heard all. At least now I will request you to allow me to reply. Otherwise, the flow of my taughts gets disturbed. If there is anything extra.. (Interruptions)..,

उपतमापति : प्रधानमंत्री जी ने कहा है कि वे बाद में बोल देंगे। सुन लीजिए, इंटररेप्ट मत करिये।

(व्यवधान)

VISHWANATH **PRATAP** SHRI SINGH: So, in this System you say you compete to merit. Who will get the merit? You coneet this system and then there will be no reservati MI, I am ready for that. Let everybody havej the fsame educations, the house, the clothing, same food. same There is j no need of any reservation then.

- ->j- Nobody wants to lock the society into compartments. Let the existing compartments break, these compartments of thousands of years. And this breaking process we have started, not that we have reached the final stage and in the interim
- ;, stage there will be lacuna which you can point >::: it, t'taf this is proper and this is not the proper solution. But the existing reality has to be reorganised. (Interruptions).

Here also we have been reading in the press that this reservation will lead to inactions. You just see the psychology behind ^this. Now the SCs/STs in Class I have reached 8. 51 per cent. Are all the corruption, all the inefficiency due to them? And if it is not so let us search our hearts. Who are responsible for corruption and inefficiency? Today this is just being raked up as a big bogey that efficiency will go down, merit will go down. How has it gone! down when it is only 8. 5 per cent? Tamil Nadu has got SOs/STs in Class I, I believe, 69 per cent. Is "Tamil Nadu Government machinery more inefficient than that is any other State? I find it to be very much more! efficient than the government machinery of any other State which does not have so much reservation. Kar-nataka has 72 per cent. There are several States, Tamil Nadu, Karnataka,. Kerala. They are all working. Compare their administration. I do not think they are inefficient. So, what is to be fought?

Prime Minister

SHRIMATI MARGARET ALVA; They are much better.

SHRI VISHWANATH PRATAP SINGH: But what is to be fought? The psychology is that these people are without merit, without efficiency and if they come, efficiency will fall, merit will fall, and these people constitute 52 per cent of our population of the backward classes educationally and socially and 22 per cent of SOs/STs, which comes to 72 per cent. That is the psychology which we want to attack, which condemns them to be without merit, without talent and a drag on the country. It is an unconscious reflection, but it comes out in this fashion. But lirve you thought wheu somebody has gone up the economic ladder? What is the percentage, how many of these classes have gone up on the economic ladder? You will not cross perhaps even 5 per ce nt but even if they change economically, many changes are not expected. Here you can change the Government. From poor, you can become rich. You can change even religion. But you cannot change your caste. From your birth to the pyre, you bear it through life, whatever you are. So in this context, these decisions have beein made.

5.00 P.M.

Also they say that the public sector will become more inefficient. That is the aigument I am reading in Jie newspapers. Who constitute) the work force? Where does the work force come from today? Basically where, as rightly said, the classes and the cast coalesces they constitute the work force. But, yes, for sitting in the chair,

यहां काम नहीं करना चाहते इंतजाम करना चाहते है

Statement by

श्रीमती मारप्रद ग्रात्व : सब जसे। हम तो ग्रारक्षण मे

श्री विश्वनाथ प्रताप काम की इतजामकार यह 를 1 This is what happens in this. I tell you, you brJng the people who have work ethos from the childhood, from generations together, put them in responsibility whelre work is needed, the wodk ethos will change. Rather than where there is no work ethos, you give responsibility of doing work, then it is only the intention to draw salary rather than do work. The work ethos has to be changed. And it was because of all these considerations that the whole step has been taken.

Also when last time this was raised. then hon. Members mentioned about those who are poor economically. At that time itself, I responded immediately that the Government will be sympathetic to such a proposal. It is not now after any agitation and all that. At that time itself, we had responded.

A point was raised whether our commitment for 40 per cent remains, whether for legislatures we will consult other parties. Certainly, I will consult the parties, open a dialogue how we can bring the poorer sections more into the power structure! and decision-making. I will start consultations. At the same time, I want to say one thing. When it comes to: he poor, the nexus betwien julitics and big money is always debated. But I think this is time to debate on the nexus that is being generated between big money and media, the control which this money is liming at, and thereby to control politics by controlling the minds of pelople. That is the biggest challenge to the inteiests of the poor. If you are thinking of the poor. I think these basic issues must be raised in the House debated and a certain fine should be adopted. I am raising this be-: ause fundamental issue|s have been raised. So far as employment is concerned, this j

is the biggest problem before the youtl today. And all the young persons wbj are agitated—I share their anxiety about their future. they think tha because of this, Somehow then- future is hurt. The> are mistaken. I have always said thai Government jobs are not the real answer to the unemployment problem. We all have said, we know it. Somehow it has been tagged into their mind that Govern metnt jobs are the only solution to unemployment problem. In the Eighth Plan w« have employment as (he topmos agenda. It is going to be the hub of the Eighth Plan. As he rightly said, the economy will be addrelssed. It is not merely the Government or anything; it is how we manage the economy so that more job opporunities are created, and that is wha we want to address ourse(lves to, where more job opportunities are created. The educated youth can get employment and we have started an exercise how in the service sector, tertiary sector-I mean ser vice sector not Government service sector —but in the economy service sector and tertiary sector more employment oppor tunities can be generated where the youth can be absorbed. Regarding some! of the steps we have taken on marshalling resources for the youth, one is self-employment of professionals Ike doctors and engineers. Most of the boys of that agitated today. We have are decided in this year, fresh allocation of bank loans of Rs. 120 crores tc- the educated youth and also financial assistance of Rs. 70 crores for those who cannot afford to go to colleges for higher education so that youth can be involved in the nation building. For national literacy mission also we have allocated Rs. 20 crores. Then, of course, there are SEM and regular schemes which I am not mentioning where allocation has been increased. So I want to put on record our concern for the youth in general and employment problem in particular. Certainly I will talk to the boys. We owe it to talk to the boys. Wej owe it to talk to the younger generation. That is why we have decided to set up the National Youth Council where the youth can involve themselves in nation building as well as

Prime Minister

we can focus on the problems of the poor specially the youth. They do not have

a Xorum today. They are either used for raising slogans or in their perception what they feel right, those initiatives, they do take. So at the national level we are going to have this National Youth Council.

SHRI M. A. BABY: May I know from the Prime Minister when is going to constitute this Council?

SHRI VISHWANATH PRATAP SINGH: It will be constituted this year.

SEHa M. A. BABY: Thanak you.

VISHWANATH SINGH: Then there is the step on Right to Work. That is another thing for the youth to be enshrined in the Constitution. I am grateful that an Ibis issue also there are no divisions on party lines. Last time when it was raised, everyone endorsed it. It should be supported. In this regard a point was raised by saying 'within the available resources" you have takeb away the Right to Work. Yes, it does restrict. But whatever maximum resources we can allocate, we should allocate and design a scheme in such a way that the economy can tear because there is no point of having a scheme if the economy cannot beer it. Let us be realistic. Let us see it in the start rather than navel a very big illusion and ddeam and they say, no we cannot do it There is no point in giving a big packet with a small gift wrapped m it. It is better if the gift is according to the package. So the point is-one,

SHRI N. K. P. SALVE; Mr. Prima Minister, it is a matter of great satisfac tion that you have been realistic on this issue¹.

SHRI VISHWANATH PRATAP SINGH: Thank you very much.

SHRI N. X, P. SALVE: When you have been realistic, be kind enough to answer my specific query.

SHRI VISHWANATH **PRATAP** SINGH: I wiH come to your question.

SHRI N. K. P. SALVE: Are you going to do it by adding to oar deficit or by somel other method?

SHRIMATT MARGARET ALVA: What is your definition of "Right to Wait"? What do you mean hy "Right to Work*"? That is what we want to know. May I know whether every youth will be pm vided with a job? If you oarnot provide them a job, are you going *o give them allowances?

SHRI M. A. BABY: Now, all of you are; unemployed.

SHRIMATI MARGARET ALVA: I am not asking yon. I am asking htm.

SHRI VISHWANATH PRATAP SINGH: On thi>, J have said, w« have received a paper on right to work from the Planning Commission hut we want to improve on that and in the process, I have said in the statement itself that we wiH be interacting with all the parties and evolve a strategy that we can implement and also incorporate your ideas in it. it. Basically, right to work, once: we put it in the Constitution, it will be justiciable. Once you put it in the Constitution, it becomes justiciable. (Interruption), Bat you do not throw your hands up because there is 30me difficulty right in the, beginning. That is the point. You should have courage to take one step now and then ensure that all subsequent Governments will follow that parth, once you put it in the Constitution. That is the right that we give to the youth. (Inteira^ tions). No Government can henceforth, after that, deviate from the path.. (Interruptions'). I cannot answer every sentence. (Interruptions).

PROF. MADHU DANDAVATE: This is exactly w&at the! Prime Minister said. Ask Mr. Jagesh Desai. (Interruptions).

VISHWANATH PRATAP SINGH: This can't go on. (Interruptions).

JAGESH DESAI: Now vou have no resources and you want to bade.

SHRI VBHWANATH PRATAP SINGH; There is nothing like that. We think of country's resources. It is no ones

[Shri Vishwanath Pratap Singh]

personal pocket money. It is the country we have to look after. (Interruptions). So you say, you don't have resources, not our pocket money. (Interruption).

श्री सुरे द्रजीत तिह ग्रहल्वालिया: पहले सोचना था। ...(ब्यवधान)

SHRI VISHWANATH PRATAP SINGH: Please bear with me. The point is» by oncse; enshrining it in the Constitution, a biggest political power will be given to the youth to come to pressurise every Government on the right path to give employment and follow such economic policies that would generate employment. That is the first basic political power that we will give to the youth over every Government and that is the significance of the step. We will.. (Interruptions)...

DR. G. VUAYA MOHAN REDDY: You

डा. अबरार अहमद खान : प्रधान मंत्री जी, खाली शक्ति देंगे . . . (व्यवधान)

श्री विश्वनाथ प्रताप सिंह : दोनों देना . . . (व्यवधान)

डा. ग्रबरार ग्रहमद खान : रोजगार की बात कहिए। .. (व्यवधान)

have not done anything. (Intemtp-tions). You have been exploiters. (Interruptions).

डा. अवरार अहमव खान : रोजगार की बात कहिए। ... (ब्यवधान)

भी विश्वताथ प्रताप सिंह : विना गश्ति दिए हए गरीब अपनी गरीबी हटा नहीं सकता है, मेरा यह ध्रव विश्वास है । इसी को मैं बारम्बार कह रहा है। गरीबी के रल आर्थिक समस्या ही नहीं है, गरीबी राजनीतिक समस्या है। राजनीतिक शक्ति दीजिए गरीब अपना रास्ता बना लेंगे।

इस ताकत को दीजिए, वह अपना रास्ता मैं यह मानता बनाएगा । Now, I am very grateful to Shri Kulkarniji. He has given fullest support. (Interruptions).

Prime Minister

THE DEPUTY CHAIRMAN: Let him

(Interruptions). Please don't answer. Don't interrupt. No interrup interrupt.

tion.

SHRI VISHWANATH **PRATAP** SINGH; Madam, 5 pelr cent and 10 per cent j |_v

(व्यवधान)

श्री सुरेन्द्रजीत सिंह ग्रहल्वालिया : नेशनल सैक्युरिटी कौंसिल में कितनी सीटें गरीबों ने लिए रखेंगे ? ... (व्यवधान)

DR. ABRAR AHMED KHAN: *

DEPUTY CHAIRMAN: interruptions should be recorded. (Inter ruption). Please don't interrupt. Mr, Abrar Ahmed, don't make any interruption in the House. I say, ple&se sit down. Please take your seat. I am not allowing. (Interruptions).

SHRI VISHWANATH PRATAP SINGH: That is why I propose, let us collectively bring a legislation, bring constitutional changes. (Interruptions). We will come. Then we will see all these.

एक बात माथुर जा कि पांच और इस परसेंट याथिक याधार पर प्रस्ताबित क्यों है? यह एक सुझाव सदन से अाया था और सदन के सामने त्राया हं तो इस बहस से जो बात निकलती है, उससे फ़ैसला करने में श्रासानी होगी। लेकिन इस को टालने की बात नहीं है, जैसे बहस खत्म होगी, उससे हम लोग एक फ़ौसला लेंगे। ग्रव इसके ग्रंदर जब ग्राधिक ग्राधार पर किया जा रहा है तो उसके ग्रंदर सामाजिक कथ्टेरियन नहीं लगाया जा रहा है, जैसे सामाजिक

^{*}Not recorded

ऋषटेरियन जब लगाया गया तो उसके ग्रंदर ग्रार्थिक कायटेरिया नहीं लगाया गया।

(Interruption)

THE DEPUTY CHAIRMAN: Mr. Salaria. let him answer. Do not interrupt him. He did not interrupt, when you were speaking.

SHRI VISHWANATH PRATAP SINGH: Mr. Gurudas Das Gupta.. (Interruptions).. pointed out about economy and the necessity to create job opportunities. I have' answered these points. He also said that no excessive force should be exetrcised by- the pofice. In fact,, our instructions are like that. In Delhi and other places, there is no Airing, etc. Instructions have been given.

About the private sector, of course, demands for labour participation are coming from the workers side. At this stage, we have confined ourselves to the public sector and Government jobs.

Then, Mr. C. P. Thakur has raised a point as to why the poorest among the poor should not. be given the 27 per cent reservation. I think it is not advisable at this 6tage, to go on grading the poor. If in a wreck ship all are hungry, they have to be given food. You have to give some food to all. We can't say the hungriest should be given. Some to all should be given. When they reach a certain level, this criterion can be! considered. When we go to the developed countries in the international fora, like the World Bank and the IMF, they start grading the developing countries. This is one way of dividng us. We say, "Please don't do it. This is one method of dividing us. " Let us not, at this moment, divide it. It is 'socially educationally backward'. In Constitution they have said 'socially and educationally backward'. From thefre we have derived it. We are not grading it on economic criteria. Separately we are providing for the economically weak.

SHRI VTTHALRAO. MADHAVRAO JADHAV: Mr. Prime Minister, what is the criteria of calculation to find out the poor?

SHRI VISHWANATH PRATAP SINGH; Today it is clarification. It is precisely whep the debate comes we can take this up. These are things of interacting with parties. For instance, we are having a discussion in the party. One of our members suggested that the criteria for the poor should be that any who has land Or business or job should be excluded. This is one of the opinions of our members, in our party meeting. For that purpose, we have the debate. I will request hon. Members also to give theh views, not only questions, but also some answers. And we will come with a formulation on the economic criteria.

SHRI VTTHALRAO MADHAVRAO JADHAV: Is it poverty-line or what?

SHRI VISHWANATH PRATAP SINGH; One criterion is poverty-line.

SHRI VITHALRAO MADHAVRAO JADHAV: Poverty-line.. (Interruptions) I am not asking you. I am asking the Prime Minister. He is responding. Why are you worried? (Interruption). It h an important problem whiqi you do; not understand.

SHRI DIPEN. GHOSH: I do not understand. That is why you ask questions and I do not ask. (Interruptions).

SHRI VISHWANATH PRATAP SINGH; Poverty line is also one criterion. Bhvivnesh Chaturvediji asked whether we invited the youth and met them. About merit I mentioned and I have answered that. Mrdan Bhatiaii mentioned. castes. MandaL Commission is not on the basis of castes. It is based on. socially and educationally backward people. If it were castes castesystem is only in the Hindu Community. It is not in the Muslim community. If that were true, how is it that Mandal has included the socially and educationally backward people of the Muslim community? So, the Mandal Commission is not based on castes. By implementing the Mandal Commission Report, we are not emphasising castes. It is social and economic backwardness. That has been the criterion. It is not the caste. Then he has said about my statement on Court judgement judiciary etc. I have

ail reject for the Judiciary. And this Government has so conducted itself that has the fewest respect for the judiciary and will continue to do so. There is no question of disrespect to the judiciary. What I meant is. sometimes there are legal difficulties; it always happens in some of the legislations the re are difficulties and when a legislator finds any diffi-caJries, he tries to remove them. It is in that sense, not in the seinse of any challenge, that I said so. There is no question of any d&respect to the judiciary.. (Inter-ruptions).. About the difficulties in the Constitution and all that he has raised, my assessment is and my advice is that legally what we have done is sustainable.

श्री राम श्रवधेश सिंह: प्रधानमंत्री जी, श्राद्या नाषण हिंदों में दाखिए । हिंदीं में ग्रापका भाषण देना श्रच्छा लगता है।

श्री विश्वनाय प्रताप सिंह : ग्रन्छा, फिर मदन भाटिया जी ने यह कहा कि ग्राप क्या प्रेसिकेंट को सलाइ देंगे कि इसको सुप्रीम-कोर्ट में भेज विया जाय कि मंडल कमीशन की नेलिकिटी है या नहीं ? में इस सलाह से सहमत नहीं हूं। इसकी ग्रावण्यकता नहीं है। सुप्रीम कोर्ट में भेजने से इसमें विलंब होगा और जो न्याय की चीज हम लोग कहना चाहते हैं डा० भीमराव अम्बेदकर के इस वर्ष में, वह टल जाएगा। इसिकए हम नोटिफिकेशन कर चुके हैं और इस पर कियान्वयन भी शुरू कर विया है। ग्रब उसके बाद सलाह की बात नहीं है।

फिर इन्होंने पूछा कि श्रापने यह जो पांच-दस परसेंट आधिक श्राधार का श्राज कहा है, पहले कहा था उससे श्राप डिशाचर कर चुके, उससे श्रलग बात की है, लाईन दूसरी पकड़ ली है। नहीं, हमने उसी दिन रिस्सोंड दिया था, जब श्राधिक वाली बात श्राई कि थोड़ा उसने लिए भी देखा जाए तो यह उसी दिन की बात है।

जुडिबियरी, न्याक्पालिका सस्ते में आएमी तो उसको हटा दिया जाएगा। ऐसी बात नहीं है। मैंने इसके बारे में स्पष्टीकरण दे दिया है । फ़िर इन्होंने कहा कि दो मंजियों ने यह कहा कि ब्रा करके, वे सड़क पर श्राकर के लड़ाई करें। लडाई करने की बात उन्होंने नहीं कही थी और न लड़ाई करने की नियत है। यह तो जोड़ने की बात है, जोड़ने की प्रक्रिया है, न्याय देने की प्रक्रिया हमेशा जोड़ने की प्रक्रिया होती है। ... (व्यवधान)... यह हमने भी कहा है सदन के ग्रंदर, कि सामाजिक परिवर्तन जो है, केवल कान्न बनाकर नहीं होता है, जिसकी पीड़ा उस्का प्रतिकार, वे जो वर्ग दबे रहते हैं सामाजिक रूप से, उनको सिकय होना पडता है स्थाई रूप से मिल तकी वह स्याय पाता है, केवल सरकार से नहीं मिल पाता है।

डा० श्रवरार श्रहमद खान : प्रधानमंती जी, श्राप बाल को घुमा रहे हैं।

श्री विश्वनाय प्रताप सिंहः हम बात सही कर रहे हैं।

डा: अवरार महमद खान : जो माननीय मंत्री ने कहा, उसकी नाँटन हम दे सकते हैं, भ्रखबार में छपा है कि सड़कों पर भा जाइए, मर मिटिए, इन भ्रष्टों का प्रयोग किया है, मर मिटिए, भ्रीर उससे भड़क कर लोग सड़कों पर

उपसमापितः मैंने ब्रापको बोलने को धनुमति इसलिए नहीं दो या कि ब्राप बार-बार उठकर बोलें। प्लीज बैठ जाइए।

श्री विशवनाथ प्रताप सिंह : जयंती नटराजन जी ने महिलाओं के बारे में बात उठाई और उन्होंने महिलाओं के लिए कहा। पिछली बार कहा, श्रव भी हम लोगों ने कहा कि तीस फीसवी पंचायतों में हम लोगों ने निर्णय किया है। मह सत्ता का कह ढाचा हैं, उसके ग्रंदर महिलाओं की शिरकत होनी और उन्होंने कहा इनमें जो मीजूदा श्रारक्षण है उसके ग्रंदर महिलाओं के लिए उनके लिए उनके लिए उनके शिए उनके

दलों से चर्चा करके ही कोई आण्वासन दे सकेंगे, इस समय अभी हम इस स्थिति में नहीं हैं कि तुरन्त आण्वासन दें। विभिन्न दलों से बात करनी होगी कि उनका दृष्टिकोण इस बारे में क्या है ? आम्डे फार्सिक के बारे में हमने कह दिया कि उसमें आरक्षण को बात नहीं है। एस० सी एस० टी० का अरक्षण भी उसमें नहीं है, जब उसमें एस० सी० एस० टी० का नहीं है। तो बकवर्ड क्लासिन का भी नहीं है। तो

Statement by

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साल्वे जी ने कुछ वात कहा कि इसमें तो हम समर्थन करते हैं मंडल कमोशन के लोग करने का लेकिन श्रापने जो ढंग श्रपनाया है, वह ठीक नहीं है। साल्वे जी, हमारे ढंग में कितनी भी कमजोरी रहो हो, लेकिन यह 10 साल वाला ढंग नहीं है। वह ढंग, उस ढंग से शगर शाप हमको हाकना चाहते रहे, इस भी रहे उसमें, बहुत कुछ हमको ज्ञान हुआ है बाहर निकलने से। उस रफ्तार श्रीर इस रफ्तार में, देखिए श्राप भी नहीं जान पायेंगे श्रीर जो केवल इधर रहे हैं वह भी नहीं जान पायेंगे, हम ही जान पाएंगे कि क्या श्रम्तर है।

श्री जावीश प्रकाद माथुर . सास्ये जी भी इधर ब्रा जाएं ती उनको भी ज्ञाम हो जाएगा।

श्री विश्वनाथ प्रताप सिंहः वह ढंग नहीं रहा है। ढंग जरूर बदला है श्रीर उस ढंग से श्राप देख रहे हैं तो जरूर श्रापकों इस ढंग में तकलिए हो स्ही है कि यह फैसला करके कार्यन्वित करने का ढंग है, फैसला करके लटकाने का ढंग नहीं है। ...(व्यवधान) ...

श्री संध श्रिय गौतम : लेकिन प्रधान मंत्रो जी दोदारा नहीं जाने देंगे ज्ञान हासिल करने के लिए श्राप्तको उधर।

श्री विश्वनाथ प्रताप सिंह : फिर उन्होंने पूछा कि श्रीप सब चीन में कन्सेंसस करते हैं, इसमें क्यों नहीं किया ? 10 साल से इस पर बहस चल रही है। किसी दल ने नहीं कहा कि मंडल कमीणन को लामू नहीं करना है। यह तो एक दशक का कन्सेंसस था। श्रव हम और कन्सेंसस में कन्सेंसस लेंगे तो कुछ दाल में काला होतो है जब कन्सेंसस पर कन्सेंसस लिया जाए। यह तो ख्ला कन्सेंसस था इस लिए उस पर साहस से जाने की बनत थी।

फिर भाइनोरिटी वं की बात साल्बें जी ने कही। श्रम के श्रहमद साह्ब ने भी कही, श्रमीम हाशमी जी ने कही, श्रम श्रमी जी ने कही, राम श्रविषा जो ने भी कही और श्रवरार श्रहमद जो ने भी कही। मेरा ह्यां है कि इसकी रूप-रेखा क्या हो, इस पर तो बहस हो सकती है लेकिन इंसाफ दने की श्रावश्यकता है इस पर श्रव बहस नहीं हो सकती है क्योंकि वे बहुत सहें हैं।...(श्यवधाम)...

भी संघ प्रिय गौतमः यह पूपर शब्द क्या है ?

You have not defined 'poor', I think it minorities also find a place there.

श्री विश्वताय प्रताप सिंह : वयोंकि घर वैक्षा चलना चाहिए कि किसी घर वाले को गिनती करने की जरूरत नहीं थी। अगर ये वैसा चलाते तो धाज माइनोरिटी व को गिनने की अवश्यकता न पडतो । ग्राज इनको गिनने की आवश्यकता पढ गई है, हमारे घर के कलाने में कहीं कोई चक है, इसको हम मानते को तैयार हैं, इसको हमको मानने में कहीं कोई संकोच नहीं है वयोकि इतनी बड़। माइनोरिटीज, अगर श्राप सही में उनको देखें। यह नहीं कि उसमें कोई रहम की कमी हो, कॉम करने की क्षमता में कोई कमी ही, हिम्मत में कोई कामी हो, किसी माथने में कमी नहीं है। लेकिन फिर भी अगर रही मायने में देखें तो उनकी योग्यता, क्षमता के बलास 4 में भी देखों तो भाज जो भी कारण रहा हो, हम तर्क-वितर्क नहीं करते, कुछ भो रहा हो जिससे कि वहां नहीं पहुंचे । इस पर कंसेंश्रम ढंग से हम लोगो को इंसाफ देना होगा । मैं नहीं कहता हं कि भारक्षण ही एक रास्ता है लेकिन इस चीज को तो मानना होगा कि कंसेंसस ढंग से वह इंसाफ देना होगा जो बर के ग्रन्दर, परिवास के बन्दर कोई रहता है उसको अकामे के किए।

श्री सनीत हासनी: ... (व्यवधान) सीधा अरिक्षण दाजिए।

श्री विश्वनाथ प्रताप सिंह : नहीं, हम ब्रा रहे हैं, श्रांगे कह रहे हैं। हामनी जी श्रमी टापिक खत्म नहीं किया है। हम लागों ने फैसला भी किया है कि श्रव हर मिनिस्ट्री के जो सलेंक्शन बीई हैं हमने मिनिस्ट्री वाइन मंगाया है। एक-एक सनेंक्शन बीई में हम लाग जा रहे हैं, हर महीने उसकी मोनिटरिंग करते हैं कि हर सलेंक्शन बीई में काई एस० सी०, एस० टा० श्रीर मायनारिटी का है कि या नहीं। जहां नहीं है उसका केंक्शन किया जा रहा है।

श्री राम श्रवधेश सिंहः... (व्यवधान) भी जोड़ दीजिए।

श्री विश्वनाथ प्रताप सिंह : बस बह ठोक है, ग्राव यह नवां ग्रामी तक की जो हम पिछले महीने तक की बता रहे हैं उसके साथ यह भी जुड़ेगा।

श्रीराम श्रवधश सिंह: श्रागेभी होगा ?

श्री विश्वनाथ प्रताप सिंह : हां बैकलॉंग न हो, कम से कम इसमें तो बैकलांग न हो।

श्री राम विलास पासवान : ग्रभी तक तो बैकवर्ड की कोई सूची ही नहीं था।

श्री विश्वनाथ प्रताप सिंह: . इसी के साथ हमारा ख्याल है कि ग्रगर खाली ग्रायने में हम लोग ग्रपनी सुरतें देखते रहें तो बहुत कुछ ग्रपनी सुरतें सही करने का वह रहता है, नहीं मोका नहीं एक मजूरी भी होती है । ग्रगर मायनोरिटों कमीणन की रिपोर्ट सदन के ग्रंदर रखी गयो होती तो वह ग्रायना हमारे सामने रहता ग्रीर वह ग्रायना जो है इक करके बारह ग्राता ।

एक सम्मानित सदस्य : क्या प्रधान मंत्री बताने की हुपा करेंगे कि मायनोरिटो कमी शन को क्या स्टेट्युटरी पोजी शन है। जिससे सदन में जो श्रीपका शिकायत है पटल पर रखा जा सके। यदि यह कमी शन स्टेट्युटरी हो गया तो श्रीपका शिकायत दूर हो जाएगी। श्रीर ... (अवधान)

श्री विश्वनाथ प्रताप सिंह : हम झा रहे हैं मान्यवर । हमारे में निष्ठारों में जितना लिखा है हम श्रपने मैंनफरटों के लिए फंडामेंटलिस्ट हैं ।

एक माननीय सदस्य : समय सीमा निर्धारित हो जाए।

श्री विश्वनाथ प्रताप सिंह: ग्राप जानते हैं, श्रापको बता दिया मैंने । एक तो हम लोग मायनीरिटी कमोशन की सारो रिपोर्ट यहां भी रखेगे। हमारा स्थयाल है कि गर एक निगाह सरकार को रखनी चाहिए कि कैसे हालात मायनीरिट। के कैसे भारजर्व में, भावजर्वेशन में क्या है और एक अगर निगरानी भी शुरू हो जाए क्योंकि श्रशी तक उधर श्रांख भी नहीं घुमती था, बहुत कृष्ट इसमें पोलिटिकल विल के साथ ही सुधार होगा और उसकी हमारी प्रतिबद्धता है, उसको किया जाए, ग्राँर भी **ची**जे एजुकेशनली वैकवर्ड जो कहते हैं, सहा बात है। जितना ड्रोप-ग्राउट रेट जितना पढ़ाई की तालीम में हमारे माधनं रिटी कम्पूनिटी का है, खासकर मृत्लिम माधने । रिटी कम्म पुनिर्दाका वह आयद ही कही श्रीर है, यह बात सहा है, रसमें, इस बारे में भो एजशुकेशनली फैसिलिट उनके एरियाज में बढ़ाने के लिए रोजी, नीवरी में बैकिंग एरियांज बढाने के लिए, ट्रेनिंग देने के लिए जिम हुनरों में उनके पास काबलियत है, यह सारे पैवेिटर हमारे पास हैं, हम यहां पर जो इंस फ की बात है सदन में जरूर रखना चाहते हैं ।

श्री शामीम हाशामी: प्रधान मंत्रे, जी, श्रोप इजाजत दीजिएगा तो एक बात श्रुजं करूंगा। श्रापने कवृत्र किया है कि मुसलमान तार्लीमी, सोशियली और मुश्राणी वैकवर्ड हैं। हमने सिर्फ यह कहा कि हां राम मनीहर लाहिया के प्रेशर में हमको एनडायर वैकवर्ड डिक्लेयर कर दाजिए, परसन्टेज हमारा बढ़ा दाजिए, 27 से बढ़ा दाजिए और मुसलमान को कर दाजिए। अभा औरत के मामले में आपने कहा कि इसके रिजर्वेशन पर हम गौर करेंगे। लेकिन मायनोरिटी के मामले में अच्छा-अच्छा वायदा कर दिया लेकिन रिजर्वेशन रा गौर करेंगे इस वात पर तो वायदा करते हो नहीं।

श्री विस्वताय प्रताप सिंह: श्रापको मना किया है मैंने मैं श्राज इस सदन में गंगोरता के साथ कह रहा हुं कि यह समन्त्रा पहले स्वांकार तो करनी चाहिए उस हा रास्ता निकालने की बात है। रास्ता रेस निकालना है कि इंसाफ भी हो श्रीर पेक्टिकली वह हो भी जाए। राम अववेश जो ने तो कई प्रश्नों का करिफिकेशन हमारी श्रीर से दे दिया है।

श्रो सैयह सिब्ते रजी (उत्तर प्रवेश): डिन्टो प्राइन मिनिस्टर इन्हें बना दाजिए।

श्री विवसाय प्रताप सिंह : ग्राप डिन्टो क्यों कहते हैं. इस मेंटर में वह प्राइम मूबर हैं। उन्होंने वहां बात कहां, उसका उत्तर भी हमने दे दिया है ग्रीर बाकी जो इन्होंने कहा, उसका तो हम समर्थन काते हैं। एक बात शमीम हांशानी साहब ने कही यू० पी० के बारे में तो यू पो भें इसी फैसले से हमारो असारो भ इयों ग्रीर बाकी लोगों को फायरा हो जाएगा सुकिन उन्होंने कहा कि महाराइ में नहीं है। मैं ग्रापसे कहूंगा कि महाराइट की सरकार रिकमं डेशन दे, हम उसकी स्वीकार करने को तैयार हैं।

श्री रकोक सालम (बिहार)। . श्राप यशं से जब तक नहीं की जिएगा कोई स्टेट नहीं करेगा।

श्री विश्वनाथ प्रताप सिंह । श्रीप थोड़ो मदद की निए हमारी । एक प्रण्न था कि एन्केशन इंन्स्टोट्यू गंस में कब लागू करगे । पिछली बार श्रीपने कहा था श्रीर ाह टीक बात श्रीप कहने हैं कि शिक्षा में हम जब तक नहीं उभरेंगे तब तक नौकरियों में ये लोग कैसे आयंगे तो हमने कहा है कि पहले फेन में हम लोग पब्लिक सैक्टर ग्रीर इसमें लगा देगे। फेन वन तो अभी णुरू हुआ है। राम नरेश जी, इसमें हमारी मदद कोजिए कि फैन वन खत्म हो ग्रीर दद फेन टूपर ग्री जा सकें।

श्री राम नरेश यादव: जब तक एजुकेशन में लागू नहीं होगा तब तक उसका कोई असर नहीं होगा।

श्री विश्वनाथ प्रताप सिंह । मेरा ख्याल है कि मैंने सभी मुख्य प्रश्नों का उत्तर दे दिया है। मैं श्रीप सभी माननीय सदस्यों का घन्यवाद करता हूं।

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Regarding Rampant corruption mismanagement and malpractices in Nationalised Banks and action taken by Government in the matter—contd.

THE DEPUTY CHAIRMAN; I will now take up the Calling Attention. Mr. Gurudas Das Gupta,

(Interruptions)

SHRI VIREN J. SHAH (Mararashtra); I submit that the Calling Attention cannot be finished in 20 minutes now. We can take it up tomorrow,

THE DEPUTY CHAIRMAN: Till the Calling Attention the House can sit. We have some time. We will finish it Shri Gurudas Das Gupta. (Interruptions),

SHRI GURUDAS *T>AS* GUPTA; Madam, while raising the Calling Attention *I* had dealt with the problem of low productivity of bank credit, on the misdirection of bank finances, indiscipline in banks and growing mismanagement alone with the poor health of banking investment. Now, Madam, I call upon the Minister kindly to assure the House that he is going to end the politicalisation of banks. Madam, let me... (*Interruptions*)